सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

Email Office : egtf-dgft@gov.in , Phone Office : 011-23062777

(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV

MEETING No. NC/4/MEET/Mar/202526/19 **DATED:** 18/03/2026

Please Note

I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Mar/202526/19 dated 18/03/2026 of Norms Committee - IV for the year 2025-26 was held on 18/03/2026 under the Chairmanship of Rakesh Kumar,Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	MANOJ MEENA ,Deputy Director	DGFT(HQ)
2	Dineshnarain Mathur,Technical Consultant	DGFT
3	Nand Lal,Technical Consultant	DGFT
4	Shaish Kumar,Technical Consultant	DGFT

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Digitally Signed
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	PRASAD INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00002180AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm has requested prior fixation of norms under Para 4.06 of HBP-2023. After detailed examinationand based on the recommendation of the technical authority, the committee decided to fix the prior norms as under:

Export Item	**Qty**	S.No	**Import item**	**Qty. Recommended**
PIGMENT YELLOW 168	1 kg.	1	ORTHO NITRO PARA SULPHONIC ACID	0.480 kg.
		2	ACETO ACET ORTHO CHLORO ANILIDE	0.445 kg.
		3	SODIUM NITRITE	0.080 kg.
		4	CAUSTIC SODA FLAKES	0.120 kg.

Note-: The above norms are fixed under Para 4.06, shall be applicable only for the present application. No authorization shall be issued on repeat basis of these norms.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	2 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	CALLISONS FLAVORS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00004709AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm has requested prior fixation of norms under Para 4.06 of the HBP 2023. The firm has also attached a request for norms fixation for Advance Authorization No.

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Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

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3111002850 dated 10.12.2023.It was further observed that the parent norms file related to this Authorization (File No. HQRNORMREVIW00001612AM26) had already been considered in Meeting No. NC/4/MEET/Jan/202526/17 dated 28.01.2026, and the matter is currently under process. Accordingly, the present file is not a prior norms fixation case, therefore, the Committee decided to reject this file.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	3 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	GLOBUS INTERNATIONAL COATERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00006076AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case and noted that although the firm is currently operating as a 100% EOU, the subject Advance Authorisation was issued prior to conversion, when the firm was functioning as a DTA unit.

As per Appendix-6M, fixation of norms by the Norms Committee is envisaged only upon referral by the Regional Authority (RA) for determination of unfulfilled export obligation at the time of conversion. After detailed discussion, the Committee decided to seek the following information/clarifications from the firm:

- communication from the concerned RA seeking fixation of norms under Appendix-6M, if any.
- status of export obligation
- Documents relating to conversion from DTA to EOU, including action taken by RA, if any, for computation of unfulfilled export obligation.
- Personal Hearing withy above information.

The case stands deferred.

Case No.	4 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	TILE ITALIA MOSAICS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00006202AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm has requested prior fixation of norms under Para 4.06 of HBP

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-2023. After examination of the export and import items, the Committee observed that, due to the inherent nature of such materials, it is very difficult to ensure that the exact imported itemhaving specific veins, texture, design, colour, hardness, softness, and the associated country-of-origin characteristicswill be the same material used to manufacture the export product. In view of the above and considering the sensitive nature of the item as well as the potential risk of diversion of imported material into the domestic market, the Committee decided to reject the case. The Committee further advised that the firm may explore other suitable duty-benefit schemes available under the Department of Revenue.

Case No.	5 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00006475AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that norms file for Advance Authorization No. 031082492 dated 06.11.2018 had never been generated in the legacy system, and the applicant has now submitted ANF-4B for fixation of norms. After detailed deliberations and based on the recommendations of the technical authority, the Committee decided to fix the norms for Advance Authorization No. 031082492 dated 06.11.2018 as under:

Export Item Name: THERMOPLASTIC PRODUCT OBTAINED FROM MIXING EVA BINDER, HYDROCARBON RESIN, WAXES, ROSIN ESTER &(OTHER INGREDIENTS AT ELEVATED TEMPERATURE, TO MAKE A PRODUCT IN GRANULATED FORM FOR ADHESIVE APPLICATION (FEVICOL SA 260) (Solid content 100%)

Qty.: 40000Kg

Import items:

S.N.	Item description	Qty. Recommended per kg of export
1	EVA BINDERS	0.342 kg
2	HYDROCARBON RESIN	0.149 kg
3	ROSIN ESTER)	0.211kg
4	WAX	0.102 kg

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)
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The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	6 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00004423AM26
RA File Number	039404000412 AM16
Licence No and Date	0310798807/10/09/2015

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm had submitted a review application for re-fixation of norms. After detailed deliberation and based on the recommendations of the technical authority, the Committee decided to re-fix the norms as under:

Export Item	**Quantity**	**Import item**	**Qty. Recommended**
PERIODIC ACID 50%	1 Kg	IODINE (85%)	0.243 Kg
ETHEYLENE DIAMINE DIHYDROIODIDE	1 Kg	IODINE (85%)	0.973 kg

Note: - The concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

The RA may take necessary action, subject to compliance with the usual conditions under the FTP and HBP.

Case No.	7 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	HINDUSTAN UNILEVER LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00004219AM26
RA File Number	039404000173 AM15
Licence No and Date	0310806320/15/07/2016

Norms Committee Decision:

The committee considered the case as per the agenda and and observed that the firm's request lacks clarity regarding the actual quantities and descriptions of both exports and imports items. Accordingly, the committee decided to call the firm for a personal hearing, requesting them to present all supporting documents, including the required technical details as per the annexure to Appendix 4E, to explain their case.

The case stands deferred.

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Case No.	8 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	UNILEVER INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00004221AM26
RA File Number	039504000335 AM17
Licence No and Date	0310807511/31/08/2016

Norms Committee Decision:

The committee considered the case as per the agenda and and observed that the firm's request lacks clarity regarding the actual quantities and descriptions of both exports and imports items. Accordingly, the committee decided to call the firm for a personal hearing, requesting them to present all supporting documents, including the required technical details as per the annexure to Appendix 4E, to explain their case.

The case stands deferred.

Case No.	9 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	INDIAN OXIDES AND CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00002148AM26
RA File Number	NA
Licence No and Date	3110066758/24/05/2017

Norms Committee Decision:

The committee considered the case as per the agenda and noted that Advance Authorization No. 3110066758 dated 25.05.2017 was issued under the norms category “No Norms Repeat Basis” by RA-Mumbai. The firm has now applied for norms fixation through submission of ANF-4B. After detailed deliberation, the committee decided that norms fixation is not required for this Authorization, as it was originally issued under the “No Norms Repeat Basis” category.

Accordingly, the committee decided to reject the request and advise the firm to approach RA-Mumbai for regularization of the Authorization.

The RA may take necessary action, subject to compliance with the usual conditions under the FTP and HBP.

Case No.	10 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026

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Digitally Signed
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

HQ File Number	HQRNORM REVIW00004422AM26
RA File Number	039404000409 AM18
Licence No and Date	0310815652/08/09/2017

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm had submitted a review application for re-fixation of norms. After detailed deliberation and based on the recommendations of the technical authority, the Committee decided to re-fix the norms as under:

Export Item	**Quantity**	**Import item**	**Quantity**
PERIODIC ACID 50%	1 Kg	IODINE (85% Pure)	0.243 Kg
ETHEYLENE DIAMINE DIHYDROIODIDE	1 Kg	IODINE (85% Pure)	0.973 Kg

Note: - The concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

The RA may take necessary action, subject to compliance with the usual conditions under the FTP and HBP.

Case No.	11 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	GEREME INDIA LLP
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00003312AM25
RA File Number	052304000047 AM19
Licence No and Date	0510406380/09/05/2018

Norms Committee Decision:

The committee considered the case as per the agenda and decided to defer the case for personal hearing in upcoming meeting with following information:

- To give correct weight of Export item and calculation of actual requirement raw materials (both imported and indigenous) for the manufacture of export item.
- Current production/ consumption data indicating export in sq. feet and also weight in kg terms, duly certified by Chartered accountant.

The case stands deferred.

Case No.	12 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	DEVIDAYAL CHEMICAL INDUSTRIES PRIVATE LIMITED

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Digitally Signed
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Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005546AM26
RA File Number	NA
Licence No and Date	0310820994/15/05/2018

Norms Committee Decision:

The committee considered the case as per the agenda and decided to ask the firm to appear for personal hearing to explain the reasons for fixation of norms against the authorization issued under the “No-Norms Repeat Basis.”

The case stands deferred

Case No.	13 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	SHALIMAR INCENSE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00001815AM26
RA File Number	072404000071 AM19
Licence No and Date	0710113504/28/06/2018

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation. The matter was discussed in the meeting and based on the recommendations received, the committee decided to fix the norms as per revised SION No- A1766 as under:

Export item	**Qty**	**Import item**	**Qty Recommended**
Perfumed Agarbatti of Relevant sizes (8” or 9”)	1 Nos.	Unperfumed Raw Agarbatti of Relevant Size (8” or 9”)	1.02 Nos.

Note: - The concerned RA shall verify the quantity of export and import items in numbers before regularizing the authorization.

RA may take necessary action, subject to compliance with other usual conditions of the HBP

Case No.	14 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	DETPAK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00002138AM26
RA File Number	039404000344 AM19
Licence No and Date	0310822472/20/07/2018

Norms Committee Decision:

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Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

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The Committee examined the case as per the agenda and observed that the firm has requested a change in export-wise import item details under the approved norms vide NC Meeting No. 1/83-ALC1/2019 dated 04.04.2019. The matter was deliberated in detail, and based on the recommendation of the technical authority, the Committee decided to request the firm to submit an amended copy of the Advance Authorization issued by the concerned Regional Authority (RA).

The case stands deferred.

Case No.	15 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	RAAH HOME SOLUTIONS LLP
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005182AM25
RA File Number	039504000570 AM19
Licence No and Date	0310823649/07/09/2018

Norms Committee Decision:

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	16 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	GEREME INDIA LLP
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00003318AM25
RA File Number	052304000265 AM19
Licence No and Date	0510407845/19/09/2018

Norms Committee Decision:

The committee considered the case as per the agenda and decided to defer the case for personal hearing in upcoming meeting with following information:

- To give correct weight of Export item and calculation of actual requirement raw materials (both imported and indigenous) for the manufacture of export item.
- Current production/ consumption data indicating export in sq. feet and also weight in kg terms, duly certified by Chartered accountant.

The case stands deferred.

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Case No.	17 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00004424AM26
RA File Number	039404000524 AM19
Licence No and Date	0310824225/04/10/2018

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm had submitted a review application for re-fixation of norms. After detailed deliberation and based on the recommendations of the technical authority, the Committee decided to re-fix the norms as under:

Export Item	**Quantity**	**Import item**	**Quantity**
Period Acid (50% solution)	1 Kg	IODINE(85% Pure)	0.243 Kg
Periodic Acid crystal	1 Kg	IODINE(85% Pure)	0.5010 Kg
Sodium Metaperiodate	1 Kg	IODINE (85% Pure)	0.9817 Kg

Note: - The concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	18 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	SWASTIK PLASTOALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005573AM26
RA File Number	022404000126 AM19
Licence No and Date	0210208832/04/12/2018

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	**Qty**	**Import item**	**Qty. Recommended**
UV MASTERBATCH, GRADE: UVNFD20	60 MT	UV STABLIZER	12.36 MT

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Digitally Signed:
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RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	19 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	DEVIDAYAL CHEMICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005545AM26
RA File Number	NA
Licence No and Date	0310826471/18/01/2019

Norms Committee Decision:

The committee considered the case as per the agenda and decided to ask the firm to appear for personal hearing to explain the reasons for fixation of norms against the authorization issued under the “No-Norms Repeat Basis.”

The case stands deferred

Case No.	20 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	GEREME INDIA LLP
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00003319AM25
RA File Number	052304000510 AM19
Licence No and Date	0510409725/21/02/2019

Norms Committee Decision:

The committee considered the case as per the agenda and decided to defer the case for personal hearing in upcoming meeting with following information:

- To give correct weight of Export item and calculation of actual requirement raw materials (both imported and indigenous) for the manufacture of export item.
- Current production/ consumption data indicating export in sq. feet and also weight in kg terms, duly certified by Chartered accountant.

The case stands deferred.

Case No.	21 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	RALLIS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026

Signature Not Verified
Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)
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HQ File Number	HQRNORM REVIW00004085AM26
RA File Number	039504001242 AM19
Licence No and Date	0310828386/16/04/2019

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has submitted a review application seeking enhancement of the approved norms for one of the inputs. The matter was deliberated in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit for the requested enhancement, as the norms have already been approved **as applied for**. Accordingly, the committee decided to maintain the status quo of its earlier decision.

RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP

Case No.	22 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005578AM25
RA File Number	322404000005 AM20
Licence No and Date	3210078931/26/04/2019

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Oct/202425/13 dated 08.11.2024. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case for enhancement in approved norms and decided to maintain status quo of earlier decision.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	23 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005579AM25
RA File Number	322404000006 AM20
Licence No and Date	3210078930/26/04/2019

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Oct/202425/13 dated 08.11.2024. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case for enhancement in approved norms and decided to maintain status quo of earlier decision.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

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Location: DGFT(HQ)

Case No.	24 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005581AM25
RA File Number	322404000020 AM20
Licence No and Date	3210078988/07/06/2019

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Oct/202425/13 dated 08.11.2024. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case for enhancement in approved norms and decided to maintain status quo of earlier decision.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	25 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	SWASTIK PLASTOALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005574AM26
RA File Number	022404000125 AM20
Licence No and Date	0210209571/28/11/2019

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	**Qty**	**Import item**	**Qty. Recommended**
UV MASTERBATCH, GRADE: UVNFD20 (Containing stabilizer 23.3 MT, LLDP-36MT)	120 MT	UV STABLIZER	24 MT
		POLYETHYLENE (LLDPE)	37.08 MT

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	26 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00004426AM26
RA File Number	039404000698 AM20

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Digitally Signed:
Name: MANOJ KUMAR MEENA(
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Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)
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Licence No and Date	0310833325/10/12/2019

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	**Quantity**	**Import item**	**Quantity**
Period Acid (50% solution)	1 Kg	IODINE (85% Pure)	0.243 Kg
Periodic Acid crystal	1 Kg	IODINE (85% Pure)	0.5010 Kg
Sodium Metaperiodate	1 Kg	IODINE (85% Pure)	0.9817 Kg

Note: - The concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	27 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	BMD VENTURE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00004026AM26
RA File Number	132404000185 AM20
Licence No and Date	1310049470/11/12/2019

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation. The matter was discussed in the meeting and based on the recommendations received, the committee decided to fix the norms as per revised SION No- A1766 as under:

Export item	**Qty**	**Import item**	**Qty Recommended**
Perfumed Agarbatti of Relevant sizes (8” or 9”)	1 Nos.	Unperfumed Raw Agarbatti of Relevant Size (8” or 9”)	1.02 Nos.

Note: - The concerned RA shall verify the quantity of export and import items in numbers before regularizing the authorization.

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	28 / NC/4/MEET/Mar/202526/19

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Case Status	Case Approved
Party Name	MALLOW INTERNATIONAL
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00002710AM26
RA File Number	322404000096 AM20
Licence No and Date	3210079307/26/12/2019

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	**Qty**	**Import item**	**Qty Recommended**
FINE BONE CHINA PRINTED MUGS	5000 nos.	FINE BONE CHINA PLAIN WHITE MUGS	5225 nos.

Note: - The size and quality of import andexport mugs should be matched with each other.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	29 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	SUPERMINT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	018305000644AM20
RA File Number	052404000671 AM20
Licence No and Date	0510413368/17/01/2020

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case personal hearing in upcoming meeting.

The case stands deferred

Case No.	30 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	BANARAS BEADS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00002440AM26
RA File Number	152404000009 AM20
Licence No and Date	1510022206/22/01/2020

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	Import item	Qty Recommended
GLASS BEADS & ARTICLES THERE OF MADE OF GLASS TUBE (SOLID)	50000 Kg	GLASS TUBE (SOLID)	1.25 Kg/Kg content in export
GLASS BEADS (Finished) & ARTICLES THERE OF GLASS BEADS (SOLID)	20000 Kg	GLASS BEADS (SOLID) (Semi finished)	1.05 Kg/Kg content in export
		METAL BEAD & FINDINGS (SOLID	1.05 Kg/Kg content in export

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	31 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	BANARAS BEADS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00002442AM26
RA File Number	152404000010 AM20
Licence No and Date	1510022208/06/02/2020

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty	Import item	Qty Recommended
OTHER ORNAMENTS OF WOODEN BEADS MADE OF WOODEN BEADS (SOLID FROM 6MM TO 12MM HAVING NET CONTENT 5000KG OF IMPORTED ITEM)	5000 kg.	WOODEN BEADS (SOLID FROM 6MM TO 12MM)	5000 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	32 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	SRI VIJAYALAKSHMI AGARBATHI WORKS
Meeting Number	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026

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and Date	
HQ File Number	HQRNORM REVIW00003226AM26
RA File Number	072404000260 AM20
Licence No and Date	0710116111/11/02/2020

Norms Committee Decision:

Case as per the agenda and noted that the firm has requested corrections in the agarbatti sizes for export and import items at serial numbers 1 and 2, changing them from 8” to 9”. After detailed deliberation, the committee decided to accept the request. Accordingly, the sizes of import and export items at serial numbers 1 and 2 shall be read as 9” in the approved norms under NC Meeting No. NC/4/Meet/July/202526/6 dated 16.07.2025.

Note: All other details and quantities will remain unchanged.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	33 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	SHALIMAR INCENSE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00001751AM26
RA File Number	072404000272 AM20
Licence No and Date	0710116150/20/02/2020

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for change in UOM of export and import items from number to Kg in approved norms vide NC Meeting No-. NC/4/MEET/Aug/202425/10 dated 27.09.2024. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case and decided to maintain status quo of earlier decision.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	34 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	SHALIMAR INCENSE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00001752AM26
RA File Number	018305000926 AM21
Licence No and Date	0710116680/30/06/2020

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for change in UOM of export and import items from number to Kg in approved norms vide NC Meeting No-. NC/4/MEET/Jun/202425/4dated 13.06.2024. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case and decided to maintain status quo of earlier decision.

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	35 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	HI-TECH CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005225AM26
RA File Number	022404000033 AM21
Licence No and Date	0210209946/30/06/2020

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted incomplete reply. Therefore, the committee decided to ask the firm to furnish the following

- Composition (COA report) of each export item.
- Calculation of the requirement of both imported and indigenous items (giving total) indicating net content and wastage.

The case stands deferred.

Case No.	36 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	SBL COLORTECH P LTD
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005253AM26
RA File Number	039504000203 AM21
Licence No and Date	0310836997/01/07/2020

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Aug/202526/9 dated 04.09.2025. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case for enhancement in approved norms and decided to maintain status quo of earlier decision.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	37 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00004196AM26
RA File Number	022404000047 AM21

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Licence No and Date	0210209994/21/07/2020

Norms Committee Decision:

The committee considered the case as per the agenda and based on the recommendations of the technical authority, , the committee decided to approve ad hoc norms as under:

Export Item	**Qty**	**Import item**	**Qty. Recommended**
Accimel (Powder)/Accimel (Pallet)/Prepared Rubber Accelerators (Net content of import item: -0.40 kg)	1 kg.	PLASTICIZER PEPTIZER PENTA CHLORO THIO PHENOL PCTP	0.420 kg

RA may take necessary action subject to compliance with other usual conditions of HBP.

Case No.	38 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	BANARAS BEADS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00002443AM26
RA File Number	152404000002 AM21
Licence No and Date	1510022221/06/08/2020

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- To indicate the indigenous item and its quantity to use in the export item.
- To fill properly the import items and indigenous items in 4 E table (as number of 4 E tables have been enclosed in the reply.
- To give proper technical details with wastage calculation for making export items.

The case stands deferred.

Case No.	39 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	PLASTIC HOUSE
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005004AM26
RA File Number	342404000120 AM21
Licence No and Date	3410046284/11/08/2020

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

of technical authority, the committee decided to ask the firm to furnish the following:

1. Manufacturing process indicating dimension of each type of brush handle.
2. To indicate the number of wood strips with sizes/dimension to import and accordingly, number of wood strip with sizes/ dimension to Export (Because Import item indicates three sizes of length 800/400/200).

The case stands deferred.

Case No.	40 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00004195AM26
RA File Number	022404000054 AM21
Licence No and Date	0210210048/19/08/2020

Norms Committee Decision:

The committee considered the case as per the agenda and based on the recommendations of the technical authority, the committee decided to approve ad hoc norms as under:

Export Item	**Qty**	**Import item**	**Qty. Recommended**
Accimel (Powder)/Accimel (Pallet)/Prepared Rubber Accelerators (Net content of import item: -0.40 kg)	1 kg.	PLASTICIZER PEPTIZER PENTA CHLORO THIO PHENOL PCTP	0.420 kg

RA may take necessary action subject to compliance with other usual conditions of HBP.

Case No.	41 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	BMD VENTURE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00004025AM26
RA File Number	132404000041 AM21
Licence No and Date	1310049690/01/10/2020

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for norms fixation, as their earlier application had been rejected due to non-submission of import and export quantities in numbers along with the corresponding sizes. The matter was discussed in the meeting and based on the recommendations received, the committee decided to fix the norms as per revised SION No- A1766 as under:

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Deputy Director)
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Export item	Qty	Import item	Qty Recommended
Perfumed Agarbatti of Relevant sizes (8” or 9”)	1 Nos.	Unperfumed Raw Agarbatti of Relevant Size (8” or 9”)	1.02 Nos.

Note: - The concerned RA shall verify the quantity of export and import items in numbers before regularizing the authorization.

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	42 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	VIJAYNAGAR BIO-TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005649AM26
RA File Number	26AA04001064 AM21
Licence No and Date	2611000035/19/01/2021

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.

The case stands deferred.

Case No.	43 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	PLASTIC HOUSE
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005005AM26
RA File Number	34AA04003007 AM21
Licence No and Date	3411000307/23/03/2021

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- Manufacturing process indicating dimension of each type of brush handle.
- To indicate the number of wood strip with sizes/dimensions to import and accordingly, number of wood strips with sizes/ dimensions to Export.

The case stands deferred.

Case No.	44 / NC/4/MEET/Mar/202526/19

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Case Status	Case Approved
Party Name	MERINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00003915AM26
RA File Number	02AA04011964 AM21
Licence No and Date	0211000494/31/03/2021

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, cue from SION H-68, the committee decided to fix the norms as follows:

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	FIN GUARD (ANTI-FINGER HIGH PRESSURE LAMINATES)	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	**Item Description**	**Quantity Recommended**
1.	Kraft Paper	9.15 Kg or applied quantity whichever is less
2.	BASE PAPER	0.214 KG or applied quantity whichever is less
3.	BARRIER PAPER	0.172Kg or applied quantity whichever is less
4.	FLEXI PAPER	Deleted
5.	TISSUE PAPER	0.027 KG or applied quantity whichever is less
6.	PHENOL	3.344 KG or applied quantity whichever is less
7.	MELAMINE	0.362 KG or applied quantity whichever is less

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8.	METHANOL	3.85 Kg or applied quantity whichever is less
9.	B.O.P.P. Film	0.01 Kg or applied quantity whichever is less

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5%.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	45 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	MERINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00006276AM26
RA File Number	02AA04001003 AM22
Licence No and Date	0211000542/13/04/2021

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, cue from SION H-68, the committee decided to fix the norms as follows:

Export Item:

Sl. No.	Item Description	Quantity (KG)

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1	External Wall Cladding DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER PAPER (Relevant thickness)	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	Kraft Paper	9.15 Kg or applied quantity whichever is less
2.	BASE PAPER	0.214 KG or applied quantity whichever is less
3.	BARRIER PAPER	0.172Kg or applied quantity whichever is less
4.	FLEXI PAPER	Deleted
5.	TISSUE PAPER	0.027 KG or applied quantity whichever is less
6.	PHENOL	3.344 KG or applied quantity whichever is less
7.	MELAMINE	0.362 KG or applied quantity whichever is less
8.	METHANOL	3.85 Kg or applied quantity whichever is less
9.	B.O.P.P. Film	0.01 Kg or applied quantity whichever is less

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5%.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed

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may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA may take necessary action, subject to compliance with other usual conditions of the HBP

Case No.	46 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005576AM25
RA File Number	32AA04007381 AM21
Licence No and Date	3211000809/20/04/2021

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Oct/202425/13 dated 08.11.2024. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case for enhancement in approved norms and decided to maintain status quo of earlier decision.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	47 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	FRESENIUS KABI ONCOLOGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00002593AM26
RA File Number	05AA04028716 AM22
Licence No and Date	0511003195/17/06/2021

Norms Committee Decision:

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	Qty	S.No	Import item	Qty. Recommended
OXALIPLATINUSP	1 Grm	1	Platinum (Sponge Powder)	0.765 grm
		2	(1R,2R)-(-)-1,2-DiaminoCyclo Hexane.	0.540 grm

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	48 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	INDORAMA VENTURES OXIDES ANKLESHWAR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00000347AM26
RA File Number	03AA04029902 AM22
Licence No and Date	0311004805/22/06/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the case had been rejected in NC Meeting No. NC/4/MEET/Dec/202526/15 dated 19.12.2025 due to non-submission of the following information:

1. Complete chemistry with mol weight and %yield details of indigenous input with qty as per annex to app4E.

It was further observed that the firm has now filed a review application against the NC decision for fixation of norms without submitting the above-mentioned requisite information. In view of this, the Committee decided that the process of norms fixation cannot be undertaken without the required technical details and, therefore, resolved to reject the case.

The RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	49 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	SBL COLORTECH P LTD
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00002717AM26
RA File Number	03AA04026648 AM22
Licence No and Date	0311004916/25/06/2021

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Jun/202526/4 dated 27.06.2025. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in

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Location: DGFT(HQ)
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the case for enhancement in approved norms and decided to maintain status quo of earlier decision.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	50 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	SHREEJI IMPORTERS & EXPORTERS
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005436AM26
RA File Number	24AA04003687 AM22
Licence No and Date	2411000615/25/06/2021

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.

The case stands deferred.

Case No.	51 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	KELVIN NATURAL MINT PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00004684AM26
RA File Number	05AA04055713 AM22
Licence No and Date	0511003694/16/07/2021

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	**Qty**	**Import item**	**Qty. Recommended**
Spearmint Oil (containing 65.4% L-Carvone)	1 kg	L CARVONE	0.667kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	52 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	MALLOW INTERNATIONAL
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00002711AM26

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Location: DGFT(HQ)

RA File Number	32AA04012409 AM22
Licence No and Date	3211001319/26/07/2021

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	**Qty**	**Import item**	**Qty Recommended**
FINE BONE CHINA PRINTED MUGS	5000 nos.	FINE BONE CHINA PLAIN WHITE MUGS	5225 nos.

Note: - The size and quality of import and export mugs should be matched with each other.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	53 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	MERINO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00004192AM26
RA File Number	02AA04018142 AM22
Licence No and Date	0211001027/04/08/2021

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, cue from SION H-68, the committee decided to fix the norms as follows:

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	FIN GUARD (ANTI-FINGER HIGH PRESSURE LAMINATES)	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	**Item Description**	**Quantity Recommended**
1.	Kraft Paper	9.15 Kg or applied quantity whichever is less

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2.	BASE PAPER	0.214 KG or applied quantity whichever is less
3.	BARRIER PAPER	0.172Kg or applied quantity whichever is less
4.	FLEXI PAPER	Deleted
5.	TISSUE PAPER	0.027 KG or applied quantity whichever is less
6.	PHENOL	3.344 KG or applied quantity whichever is less
7.	MELAMINE	0.362 KG or applied quantity whichever is less
8.	METHANOL	3.85 Kg or applied quantity whichever is less
9.	B.O.P.P. Film	0.01 Kg or applied quantity whichever is less

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5%.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Case No.	54 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	PLASTIC HOUSE
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005006AM26
RA File Number	34AA04007352 AM22
Licence No and Date	3411001123/16/09/2021

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:

1. Manufacturing process indicating dimension of each type of brush handle.
2. To indicate the number of wood strips with sizes/dimension to import and accordingly, number of wood strip with sizes/ dimension to Export (Because Import item indicates three sizes of length 800/400/200).

The case stands deferred.

Case No.	55 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005162AM25
RA File Number	05AA04088014 AM22
Licence No and Date	0511005148/01/10/2021

Norms Committee Decision:

The committee considered the case as per the agenda and observed that in the firm had declared zero wastage while manufacturing different sizes of bowls using imported oak. However, in the other application, wastage of 16.01% (AA No-0511008757 dated 10.02.2022) has been claimed. Such variation appears to be a misdeclaration and raises doubts. Therefore, the Committee decided to ask the firm to appear for a personal hearing along with all supporting documents for manufacturing process and stagewise wastage to explain the requirement of raw material for manufacturing the final product.

The case has been deferred.

Case No.	56 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00004531AM26
RA File Number	039404000739 AM20
Licence No and Date	0311007647/12/10/2021

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	**Quantity**	**Import item**	**Quantity**
Sodium Metaperiodate	1 Kg	Iodine (85% Pure)	0.9817 Kg

Note: - The concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	57 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005582AM25
RA File Number	32AA04023114 AM22
Licence No and Date	3211001768/13/10/2021

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Oct/202425/13 dated 08.11.2024. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case for enhancement in approved norms and decided to maintain status quo of earlier decision.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	58 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	MARQUE IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00002744AM26
RA File Number	05AX04000388 AM22
Licence No and Date	0511007441/30/12/2021

Norms Committee Decision:

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Case No.	59 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	PLASTIC HOUSE
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005007AM26
RA File Number	34AX04000192 AM22
Licence No and Date	3411001757/03/02/2022

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of technical authority, the committee decided to ask the firm to furnish the following:

1. Manufacturing process indicating dimension of each type of brush handle.
2. To indicate the number of wood strips with sizes/dimension to import and accordingly, number of wood strip with sizes/ dimension to Export (Because Import item indicates three sizes of length 800/400/200).

The case stands deferred.

Case No.	60 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	WILLOWOOD CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00003081AM26
RA File Number	02AX04000127 AM22
Licence No and Date	0211001935/07/02/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the case had been rejected in NC Meeting No. NC/4/MEET/Nov/2024/25/14 dated 29.11.2024 due to non-submission of the following information:

- Copy of CIB registration indicating the approved composition of the export item.
- Density of the export item.

It was further observed that the firm has now filed a review application against the NC decision for fixation of norms without submitting the above-mentioned requisite information. In view of this, the Committee decided that the process of norms fixation cannot be undertaken without the required technical details and, therefore, resolved to reject the case.

The RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	61 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005163AM25

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

RA File Number	05AX04000945 AM22
Licence No and Date	0511008757/10/02/2022

Norms Committee Decision:

The committee considered the case as per the agenda and observed that in the norms application for AA No. 0511005148 dated 01.10.2021, the firm had declared zero wastage. However, in the present application, wastage of 16.01% has been claimed. Such variation appears to be a misdeclaration and raises doubts. Therefore, the Committee decided to ask the firm to appear for a personal hearing along with all supporting documents to explain the requirement of raw material for manufacturing the final product.

The case has been deferred.

Case No.	62 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	CAPRICOATING SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005956AM26
RA File Number	03AX04001496 AM22
Licence No and Date	0311012169/02/03/2022

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Jul/202425/7 dated 23.07.2024. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case for enhancement in approved norms and decided to maintain status quo of earlier decision.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	63 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00004421AM26
RA File Number	03AX04001260 AM22
Licence No and Date	0311012333/07/03/2022

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item	Qty.	Import item	Qty. Recommended
Periodic Acid Solution 50%	1 Kg.	IODINE (85 % PURE)	0.243 Kg.

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Note: - The concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	64 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00004936AM26
RA File Number	08AX04000558 AM22
Licence No and Date	0811004318/08/03/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred.	

Case No.	65 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	PACIFIC QUARTZ SURFACES LLP
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00004075AM26
RA File Number	13AX04000006 AM23
Licence No and Date	1311001152/13/04/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority. The case stands deferred.	

Case No.	66 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	D D SHAH FRAGRANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00001045AM26
RA File Number	03AX04002127 AM22
Licence No and Date	0311013969/19/04/2022
Norms Committee Decision:	

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The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	**Qty**	**Import item**	**Qty. Recommended**
PEPPERMINT OIL (73)	36923 Kg	DL - MENTHOL FG	27223 kg
PEPPERMINT OIL (63)	42353 Kg	DL - MENTHOL FG	26950 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	67 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	KELVIN NATURAL MINT PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00004685AM26
RA File Number	05AX04000070 AM23
Licence No and Date	0511011874/20/04/2022

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for personal hearing in upcoming meeting.

The case stands deferred.

Case No.	68 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00002467AM26
RA File Number	05AX04000352 AM23
Licence No and Date	0511012340/09/05/2022

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.

The case stands deferred.

Case No.	69 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED

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Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00002509AM26
RA File Number	05AX04000373 AM23
Licence No and Date	0511012434/10/05/2022

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, cue from Approved Norms of Advance Authorization No-0511032147 dated 25.04.2025 and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item Name: Modified Lignite

Qty.: 2608200Kg

Import Items.

S. No	***Item description***	***Qty. recommended per 1000 kg***
1	Humic Powder	900 kg
2	Dehydrogenated Tallow Dimethyl Ammonium Chloride	258.93 Kg
3	Tall Oil FattyAcid (FreeFattyAcidMin95%)	10.0 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	70 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00002149AM26
RA File Number	05AX04000273 AM23
Licence No and Date	0511012467/11/05/2022

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	**Qty**	**Import item**	**Qty. Recommended**
Metribuzin 75 % WP	1 Kg.	4-Amino-6-(Tert-Butyl)-3 Mercapto-1,2,4-Triazin-5(4H)-One	0.758 kg

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IMIDACLOPRID 35 % SC W/V	1 Ltr	IMIDACLOPRID 98 PCT TECHNICAL	0.354 kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	71 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	FINORCHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00002840AM26
RA File Number	34AX04000158 AM22
Licence No and Date	3411002397/15/06/2022

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to rectifiedthethe norms as follows:

Export Item	**Quantity**	**Import item**	**Quantity Recommended**
N-TERT-BUTYL-2-BENZOTHIAZOLESULFENAMIDE (TBBS)	1 kg	2 2 DITHIOBIS BENZOTHIAZOLE MBTS	0.734 kg.
		TERTIARY BUTYLAMINE	0.323 kg.

RA may take necessary action subject to compliance with other usual conditions of the FTP and HBP.

Case No.	72 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	NAVIN FLUORINE INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00001966AM26
RA File Number	03AX04001460 AM23
Licence No and Date	0311015556/16/06/2022

Norms Committee Decision:

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	73 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	NAVIN FLUORINE INTERNATIONAL LIMITED

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00001967AM26
RA File Number	03AX04001459 AM23
Licence No and Date	0311015599/16/06/2022

Norms Committee Decision:

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	74 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	NAVIN FLUORINE INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00001968AM26
RA File Number	03AX04001521 AM23
Licence No and Date	0311015613/16/06/2022

Norms Committee Decision:

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	75 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	NAVIN FLUORINE INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00001969AM26
RA File Number	03AX04001517 AM23
Licence No and Date	0311015625/17/06/2022

Norms Committee Decision:

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	76 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected

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Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

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Party Name	ORIENTAL AROMATICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005635AM26
RA File Number	03AX04001468 AM22
Licence No and Date	0311015771/22/06/2022

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application against NC decision vide Meeting No-. NC/4/MEET/Jul/202526/6 dated 16.07.2025. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case and decided to maintain status quo of earlier decision.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	77 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	ORIENTAL AROMATICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005636AM26
RA File Number	03AX04001656 AM22
Licence No and Date	0311015772/22/06/2022

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application against NC decision vide Meeting No-. NC/4/MEET/Jul/202526/6 dated 16.07.2025. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case and decided to maintain status quo of earlier decision.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	78 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	ORIENTAL AROMATICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005638AM26
RA File Number	03AX04001750 AM22
Licence No and Date	0311015773/22/06/2022

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application against NC decision vide Meeting No-. NC/4/MEET/Jul/202526/6 dated 16.07.2025. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case and decided to maintain status quo of earlier decision.

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RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	79 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	ORIENTAL AROMATICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005639AM26
RA File Number	03AX04001654 AM22
Licence No and Date	0311015774/22/06/2022

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application against NC decision videMeeting No-. NC/4/MEET/Jul/202526/6 dated 16.07.2025. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case and decided to maintain status quo of earlier decision.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	80 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00002107AM26
RA File Number	05AX04000845 AM23
Licence No and Date	0511013410/23/06/2022

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	**Qty**	**Import item**	**Qty. Recommended**
PARAQUAT DICHLORIDE 20% SL(PARAQUAT DICHLORIDE 20% SL)	1 Ltr.	PARAQUAT DICHLORIDE TECHNICAL 42 % MIN(PARAQUAT DICHLORIDE TECHNICAL 42 % MIN)	0.4889 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	81 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026

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Deputy Director)
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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)
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and Date	
HQ File Number	HQRNORM REVIW00002110AM26
RA File Number	05AX04000843 AM23
Licence No and Date	0511013409/23/06/2022

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	**Qty**	**Import item**	**Qty. Recommended**
Profenophos 72% EC	1 Ltr.	OO DIETHYL THIOPHOSPHORYL CHLORIDE (DETCL)	0.4110 kg.
		Ortho Chlorophenol	0.2876 kg.
Profenofos 50% EC	1 Ltr.	OO DIETHYL THIOPHOSPHORYL CHLORIDE (DETCL)	0.2850 kg
		Ortho Chlorophenol	0.1994 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	82 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00004469AM26
RA File Number	05AX04001087 AM23
Licence No and Date	0511013730/13/07/2022

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	**Qty**	**Import item**	**Qty. Recommended**
Adhesive Label Stock (150-160 GSM) (100 MTS)((Net content of White Glassine Paper (50-60 GSM) 37.50 MTS & One Side Coated Paper (70-80 GSM) 45 MTS))	675000 Sq. Mtr.	White Glassine Paper(50-60 GSM)	1.04 Sq. Mt. /Sq. Mtr. of Export
		One Side Coated Paper ((70-80 GSM)	1.04 Sq. Mt. /Sq. Mtr. of Export

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

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Case No.	83 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005435AM25
RA File Number	03AX04002432 AM23
Licence No and Date	0311016663/27/07/2022

Norms Committee Decision:

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	84 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00002003AM26
RA File Number	05AX04001216 AM23
Licence No and Date	0511014025/29/07/2022

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	**Qty**	**Import item**	**Qty. Recommended**
METRIBUZIN 70% WDG	1 kg.	4-Amino-6-(Tert-Butyl)-3 Mercapto-1,2,4-Triazin-5(4H)-One 98%	0.707 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	85 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00003633AM26
RA File Number	05AX04001480 AM23
Licence No and Date	0511014451/24/08/2022

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Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	Qty	S.No	Import item	Qty. Recommended
Adhesive Label Stock (150-160 GSM) (200 MTS)((Net content of White Glassine Paper (50-60 GSM) 75 MTS & One Side Coated Paper (70-80 GSM) 90 MTS))	1350000 Sq. Mtr.	1	White Glassine Paper((50-60 GSM))	1.04 Sq. Mtr./Sq. Mtr. of Export
		2	One Side Coated Paper((70-80 GSM))	1.04 Sq. Mtr./Sq. Mtr. of Export

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	86 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	ARYSTA LIFESCIENCE INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00006244AM26
RA File Number	03AX04000585 AM23
Licence No and Date	0311018351/04/10/2022

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	Qty	Import item	Qty. Recommended
Captan 80 WDG	1 kg.	CAPTAN TECHNICAL 93.5%	0.846 kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	87 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00006967AM25
RA File Number	13AX04000226 AM23
Licence No and Date	1311001579/21/11/2022
Norms Committee Decision:	

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Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

The committee considered the case as per the agenda and decided to defer the case with personal hearing in upcoming NC Meeting.

The case stands deferred.

Case No.	88 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00004824AM26
RA File Number	05AX04002698 AM23
Licence No and Date	0511016312/12/12/2022

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	**Qty**	**Import item**	**Qty. Recommended**
PE COATED PAPER(130-250 GSM))	200 MT	UNCOATED PAPER(130-250 GSM))	1.02 MT./MT content in the Export item

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	89 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	HRIDOL CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005217AM26
RA File Number	08AX04001461 AM23
Licence No and Date	0811006786/19/12/2022

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	**Qty**	**Import item**	**Qty. Recommended**
SOLVENT GREEN 33(Dye content NLT 70%)	1 kg.	Quinizarine	0.23 kg
		Leucoquinizarine	0.005 kg

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Deputy Director)
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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	90 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	SHAKUNTALAM IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005802AM26
RA File Number	05AX04002507 AM23
Licence No and Date	0511016480/21/12/2022

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm had submitted a review application without furnishing the following requisite information, due to the absence of which the case was rejected in NC Meeting No. NC/4/MEET/Jan/202425/18 dated 31.01.2025:

• Complete specifications of import items along with the supplier's Certificate of Analysis (COA)
• Complete specifications of export items

• Justification for 15% wastage, including the commercial value of the by-product generated

The Committee observed that, in the absence of the above-mentioned technical information, fixation of norms could not be processed and therefore decided to reject the case.

The RA may take necessary action, subject to compliance with other usual provisions of the FTP and HBP.

Case No.	91 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	PRASAD INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005869AM26
RA File Number	08AX04001851 AM23
Licence No and Date	0811007238/09/02/2023

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Aug/202425/10 dated 27.09.2024. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case for enhancement in approved norms and decided to maintain status quo of earlier decision.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	92 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	KELVIN NATURAL MINT PRIVATE LIMITED

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Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)
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Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00004687AM26
RA File Number	05AX04003222 AM23
Licence No and Date	0511017302/13/02/2023

Norms Committee Decision:

The committee considered the case as per the agenda and decided to defer the case for personal hearing in upcoming meeting.

The case stands deferred.

Case No.	93 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005135AM26
RA File Number	03AX04005648 AM23
Licence No and Date	0311021550/20/02/2023

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Aug/202425/10 dated 27.09.2024. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, actual production-consumption data of the firm, the committee decided to re-fix the ad hoc norms as under:

Export item	**Qty.**	**S.N.**	**Import item**	**Qty. Recommended**
TEBUCONAZOLE TECH	1 kg.	1	POTASSIUM HYDROXIDE	0.50 kg
		2	1,2,4 TRIAZOLE	0.35 kg
		3	1-(4- CHLOROPHENYL)- 4,4- DIMETHYL-3 PENTANONE	0.85 kg
		4	N N DIMETHYL FORMAMIDE	0.20 kg.
		5	DIMETHYL ACETAMIDE	0.30 kg
		6	DIMETHYL SULFIDE	0.25 kg
		7	METHYL CYCLOHEXANE	0.30 kg

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Location: DGFT(HQ)

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RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	94 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005136AM26
RA File Number	03AX04005645 AM23
Licence No and Date	0311021551/20/02/2023

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to re-fix the norms as follows:

Export item	Qty.	S.N.	Import item	Qty. Recommended
PROPICONAZOLE TECH(PROPICONAZOLE TECH)	1 kg.	1	META DICHLOROBENZENE	0.68 Kg.
		2	1,2, PENTANEDIOL	0.34 Kg.
		3	**BROMINE**	**0.320 Kg.**
		4	ACETYL CHLORIDE	0.380 Kg.
		5	METHYL CYCLOHEXANE	0.050 Kg.
		6	POTASSIUM HYDROXIDE	0.300 Kg.
		7	1,2,4 TRIAZOLE	0.310 Kg.
		8	DIMETHYL SULFOXIDE	0.014 Kg.

The concerned RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	95 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005175AM26
RA File Number	03AX04005649 AM23
Licence No and	0311021546/20/02/2023

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Deputy Director)
Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Date	

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to re-fix the norms as follows:

Export Item	Quantity	S. No	Import item	Qty. Recommended
SIMECONAZOLE TECH TECHNICAL (SMC)	1 kg	1	FLUOROBENZENE	0.89 Kg.
		2	CHLOROMETHYL TRIMETHYL SILANE	1.233 Kg.
		3	DIMETHYL ACETAMIDE	1.99 kg.
		4	TRIAZOLE SODIUM SALT	1.034 Kg.
		5	METHYL CYCLO HEXANE	5.50 Kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	96 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	SHIV HYDROMET
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005739AM26
RA File Number	24AX04000373 AM23
Licence No and Date	2411002309/16/03/2023

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item Name: Chromium acetate on Silicon Dioxide catalyst (Chromium Content 0.8 to 0.9)

Qty.: 1.0 Kg

Import Item: Silicon dioxide

Qty.; 1.02 kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	97 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Party Name	AMAR SPLINTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00006185AM26
RA File Number	33AX04000125 AM23
Licence No and Date	3311001136/20/03/2023

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the ad-hoc norms as follows:

Export item: Match Splints

Qty.: 1 Kg

Import items:

S. No;	**Item Description**	**Qty. Recommended**
1	Popular logs	1.50 Kg
2	Paraffin Wax	Deleted indigenously procured
3	Phosphoric Acid	Deleted indigenously procured

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	98 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005112AM26
RA File Number	05AX04003605 AM23
Licence No and Date	0511017974/24/03/2023

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, cue from Approved Norms of Advance Authorization No-0511032147 dated 25.04.2025 and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item Name: Modified Lignite

Qty.: 907200Kg

Import Items.

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

S. No	*Item description*	*Qty. recommended per 1000 kg*
1	Humic Powder	900 kg
2	Dehydrogenated Tallow Dimethyl Ammonium Chloride	258.93 Kg
3	Tall Oil FattyAcid (FreeFattyAcidMin95%)	10.0 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	99 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	NAVIN FLUORINE ADVANCED SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00003160AM26
RA File Number	03AX04006260 AM23
Licence No and Date	0311022511/27/03/2023

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to rectify the norms as follows:

Export item 1: 4-CHLORO-2-FLUORO-5- [(2,2,2-TRIFLUOROETHYL) THIO] PHENOL

Qty.: 1 kg

Import item;

S. no	**Item description**	**Qty, recommended**
1	2 Flurophenol	0.614 Kg
2	N,NDIMETHYLPYRIDINE - 4-AMINE (DMAP)	0.018 Kg
3	DMCC (DIMETHYL CARBAMOYL CHLORIDE)	0.590 kg
4	DIPHENYL SULFIDE)	0.055 Kg

The RA may take necessary action, subject to compliance with the other usual conditions of the FTP and HBP

Case No.	100 / NC/4/MEET/Mar/202526/19

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Deputy Director)
Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Case Status	Case Approved
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005880AM26
RA File Number	03AX04000003 AM24
Licence No and Date	0311022674/10/04/2023

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm not appeared before NC for personal hearing but submit all the technical details. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to re-fix the norms as under:

Export Item	**Qty**	**Import item**	**Qty. Recommended**
SILTHIOFAM TECHNICAL	1Kg	3-TRIMETHYLSILANYL-PROPYNOIC ACID ALLYLAMIDE (ATPA)	1.75 kg.
		3-CHLORO-2 BUTANONE	3.02 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	101 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00000448AM26
RA File Number	08AX04002176 AM23
Licence No and Date	0811007987/26/04/2023

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to re-fix the norms as under:

Export Item	**Qty**	**Import item**	**Qty. Recommended**
Glyphosate 41% SL(Density 1.16G/ml)	1 Ltr	Glyphosate IPA 41% AS(Density 1.16G/ml)	1.00 Ltr.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	102 / NC/4/MEET/Mar/202526/19

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Deputy Director)
Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

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Case Status	Case Rejected
Party Name	DECO MICA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00004752AM25
RA File Number	08AX04000164 AM24
Licence No and Date	0811008234/18/05/2023

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Oct/202425/13 dated 08.11.2024. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case for enhancement in approved norms and decided to maintain status quo of earlier decision.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	103 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	FINSTER BLACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005960AM26
RA File Number	03AX04000771 AM24
Licence No and Date	0311024438/12/06/2023

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:

- Justification for reduction of value of byproduct-natural gas.
- To submit calculation of value of byproducts duly certified by chartered Engineer.

The casestands deferred.

Case No.	104 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	JALAQUA INTERNATIONAL LLP
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00003432AM26
RA File Number	52AX04000068 AM24
Licence No and Date	5211004969/15/06/2023

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted review application with incomplete details,therefore, the committee decide to ask the firm to furnish the following:

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- To indicate whether export item is CALCIUM HYPOCHLORITE or CHLORAMINE T.
- Both are different product whereas mentioned both.
- In manufacturing the CHLORAMINE T., the item Slaked lime is not required, therefore, to give complete details with justification.

The case stands deferred.

Case No.	105 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	AMAR SPLINTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00006182AM26
RA File Number	33AX04000036 AM24
Licence No and Date	3311001324/04/07/2023

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Oct/202526/12 dated 11.11.2025. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case for enhancement in approved norms and decided to maintain status quo of earlier decision.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	106 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00000449AM26
RA File Number	08AX04000730 AM24
Licence No and Date	0811008818/20/07/2023

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to re-fix the norms as under:

Export Item	**Qty**	**Import item**	**Qty. Recommended**
Glyphosate 41% SL(Density 1.16G/ml)	1 Ltr	Glyphosate IPA 41% AS(Density 1.16G/ml)	1.00 Ltr.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	107 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred

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Location: DGFT(HQ)

Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005648AM26
RA File Number	04AX04000450 AM24
Licence No and Date	0411005907/24/08/2023

Norms Committee Decision:

The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents:

- To indicate indigenous items in 4 E table with complete details.

The case stands deferred.

Case No.	108 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005178AM26
RA File Number	03AX04002354 AM24
Licence No and Date	0311026743/30/08/2023

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Mar/202425/21 dated 28.03.2025. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case for enhancement in approved norms and decided to maintain status quo of earlier decision.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	109 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	JUPITER LAMINATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005935AM25
RA File Number	05AX04001875 AM24
Licence No and Date	0511021158/27/09/2023

Norms Committee Decision:

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

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Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

The case stands deferred.

Case No.	110 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	AMAR SPLINTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00006180AM26
RA File Number	33AX04000069 AM24
Licence No and Date	3311001554/06/10/2023

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Oct/202526/12 dated 11.11.2025. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case for enhancement in approved norms and decided to maintain status quo of earlier decision.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	111 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	VISION GEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005924AM26
RA File Number	13AX04000150 AM24
Licence No and Date	1311002258/16/10/2023

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	**Qty**	S.No	**Import item**	**Qty. Recommended**
METAL (BRASS) JEWELLERY BROACH PLAIN WITH BASE METAL FINDINGS PINSCONTENT OF BASE METAL FINDINGS 120000 PCS AND CONTENT OF BRASS PIN ASSEMBLY AND BROACH PIN 30000 PCS	30000 PCS	1	ARTICLE OF BASE METAL FINDINGSNET TO NET BASIS WITH ACCOUNTABILITY CLAUSE AND THE TYPE, TECHNICAL SPECIFICATION WILL BE SAME IN EXPORT AND IMPORT	Net To Net
		2	BRASS PIN ASSEMBLY AND BROACH PINACCOUNTABILITY CLAUSE AND THE TYPE, TECHNICAL SPECIFICATION WILL BE SAME IN EXPORT AND IMPORT	Net To Net
METAL (BRASS) JEWELLERY BROACH PINS STUDDED WITH CULTURED PEARLCONTENT OF	2000 PCS	3	ARTICLE OF BASE METAL FINDINGSNET TO NET BASIS WITH ACCOUNTABILITY CLAUSE AND THE TYPE, TECHNICAL SPECIFICATION WILL BE	Net To Net

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

ARTICLE OF BASE METAL FINDINGS 8000 PCS. CONTENT OF BRASS PIN ASSEMBLY AND BROACH PIN 2000 PCS AND CONTENT OF SMALL CULTURED PEARLS 44000 PCS			SAME IN EXPORT AND IMPORT	
		4	BRASS PIN ASSEMBLY AND BROACH PINNET TO NET BASIS WITH ACCOUNTABILITY CLAUSE AND THE TYPE, TECHNICAL SPECIFICATION WILL BE SAME IN EXPORT AND IMPORT	Net To Net
		5	SMALL CULTURED PEARLSACCOUNTABILITY CLAUSE AND THE TYPE, TECHNICAL SPECIFICATION WILL BE SAME IN EXPORT AND IMPORT	Net To Net
METAL (BRASS) JEWELLERY BROACH PINS STUDDED WITH CULTURED PEARL AND SYNTHETIC STONECONTENT OF ARTICLE OF BASE METAL FINDINGS 64000 PCS, CONTENT OF BRASS PIN ASSEMBLY AND BROACH PIN 16000 PCS AND CONTENT OF SMALL CULTURED PEARLS 68000 PCS AND CONTENT OF SYNTHETIC STONE 30000 PCS	16000 PCS	6	ARTICLE OF BASE METAL FINDINGSACCOUNTABILITY CLAUSE AND THE TYPE, TECHNICAL SPECIFICATION WILL BE SAME IN EXPORT AND IMPORT	Net To Net
		7	BRASS PIN ASSEMBLY AND BROACH PINNET TO NET BASIS WITH ACCOUNTABILITY CLAUSE AND THE TYPE, TECHNICAL SPECIFICATION WILL BE SAME IN EXPORT AND IMPORT	Net To Net
		8	SMALL CULTURED PEARLSNET TO NET BASIS WITH ACCOUNTABILITY CLAUSE AND THE TYPE, TECHNICAL SPECIFICATION WILL BE SAME IN EXPORT AND IMPORT	Net To Net
		9	SYNTHETIC STONENET TO NET BASIS WITH ACCOUNTABILITY CLAUSE AND THE TYPE, TECHNICAL SPECIFICATION WILL BE SAME IN EXPORT AND IMPORT	Net To Net

Note: - All import items are recommended on net-to-net basis with accountability.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	112 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	FIRE SAFETY DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005477AM26
RA File Number	05AX04002199 AM24
Licence No and Date	0511021660/20/10/2023

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

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Name: MANOJ KUMAR MEENA(
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Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Export Item Name: Supply of Foam Super Concentrate Super Grade Fire Chem AFFF 2476-C6, Aqueous Concentrate for Fire Fighting UL 162

Qty.: 104000Ltr.

Import Items.

S. No	*Item description*	*Qty. recommended*
1	Capstone TM 1470 Fire Fighitng Foam Fluoro Surfactant 200 Kg / 440.92 LB Drums	4078.43 kg.
2	DX 1025 Fluoro Surfactant	4333.33 kg.
3	SYNTAPON O	12235.29 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	113 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	GRABECO PACKAGING LLP
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00006114AM26
RA File Number	05AX04002446 AM24
Licence No and Date	0511022022/10/11/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant papers and based on recommendation of technical authority, the committee decided to ask the firm to provide the following information:

• Indigenous items/Chemicals with its quantity to add in the manufacturing process per kg of export item.

• Specific name of item/s to manufacture and to enclose its photographs.

• Stage wise wastage of raw materials both imported and indigenous.

• Production/Consumption data for the last three years duly certified by Chartered Accountant.

The case stands deferred.

Case No.	114 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	VAPCHEM

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00006154AM26
RA File Number	52AX04000262 AM24
Licence No and Date	5211006650/06/12/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and noted that the firm has requested for fixation of norms. After examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E and other details. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents:

- % dye content in each export item is not given
- All details ae given for 3 export items, whereas the AA has bene amended for 6 export items.
- Description of export item in the shipping bill is as per invoice. However, copy of such invoices for each export item is not given.
- Personal Hearing with above details.

The case stands deferred.

Case No.	115 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005116AM26
RA File Number	05AX04002743 AM24
Licence No and Date	0511022538/07/12/2023

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, cue from Approved Norms of Advance Authorization No-0511032147 dated 25.04.2025 and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item Name: Modified Lignite

Qty.: 1134000Kg

Import Items.

S. No	***Item description***	***Qty. recommended per 1000 kg***
1	Humic Powder	900 kg
2	Dehydrogenated Tallow Dimethyl Ammonium Chloride	258.93 Kg

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3	Tall Oil FattyAcid (FreeFattyAcidMin95%)	10.0 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	116 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	CHEMOCID IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005608AM25
RA File Number	03AX04004031 AM24
Licence No and Date	0311029249/11/12/2023

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to re-fix the norms as under:

Export item	**Qty.**	**Import item**	**Qty. Recommended**
Chemocid Red G Liquid (Solvent Red 164) (Dye content 65% to 70%)	1 kg.	Ortho Toluidine	0.319 kg
		Meta Toluidine	**0.108 kg**
		Heptene	0.250 kg
		Beta Npahthol	0.219 kg
		Aromatic Hydrocarbon Solvent / Xylene	0.385 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	117 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	KELVIN NATURAL MINT PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00004686AM26
RA File Number	05AX04002670 AM24
Licence No and Date	0511022612/12/12/2023

Norms Committee Decision:

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Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

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The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for personal hearing in upcoming meeting

The case stands deferred.

Case No.	118 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005180AM26
RA File Number	03AX04003948 AM24
Licence No and Date	0311029285/12/12/2023

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Aug/202526/8 dated 21.08.2025. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case for enhancement in approved norms and decided to maintain status quo of earlier decision.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	119 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00007477AM24
RA File Number	03AX04004196 AM24
Licence No and Date	0311029487/20/12/2023

Norms Committee Decision:

The committee considered the case as per agenda and based on repeat norms for AA No-0311025664, NC Meeting Date 12.01.2024, the committee decided to ratify the norms as under: -

Export Item	Quantity	Import item	Quantity
GODREJ SLES P-24-170 (Sodium Lauryl Ether Sulphate 1 Mole)	1 kg	Lauryl Myristyl Alcohol	0.423 kg.
		Ethylene Oxide	0.096 kg.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.	120 / NC/4/MEET/Mar/202526/19

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Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

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Case Status	Case Rejected
Party Name	AGROW ALLIED VENTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00002580AM26
RA File Number	05AX04003009 AM24
Licence No and Date	0511022839/22/12/2023

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Apr/202526/1 dated 22.04.2025. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case for enhancement in approved norms and decided to maintain status quo of earlier decision.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	121 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	TPRS ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00004270AM26
RA File Number	04AX04000832 AM24
Licence No and Date	0411006622/26/12/2023

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Apr/202526/1 dated 22.04.2025. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case for enhancement in approved norms and decided to maintain status quo of earlier decision.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	122 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	FG GLASS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00001417AM26
RA File Number	03AX04004113 AM24
Licence No and Date	0311029650/27/12/2023

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

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Digitally Signed
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Export Item Name: Multi walled Insulated glass (Double Layered Safety Glass Insulated) (Glass range between 5mm to12mm thickness) (Using one side Reflective Float Glass of thickness Range 5mm to 12mm)

Qty.: 30000 Sq. mt

Import item.

Sl. No.	Item Description	Quantity Recommended
1.	Reflective Float Glass of thickness Range 5mm to 12mm	1.08 sq. mt / sq. mt content in export product
2.	Float Glass of thickness Range 5mm to 12mm	1.08 sq. mt / sq. mt content in export product
3.	Aluminium spacer /Warm Edge of thickness Range 6mm to 25mm	1.02 meter / meter content in export product
4.	Silicon Sealants /Polysulphide Sealants (secondary sealant)	7.92 gm per meter of net content of spacer per MM used or applied quantity whichever is less.
5.	Butyl Sealants(Primary sealant)	0.667gm per meter of net content of Spacer per MM used or applied quantity whichever is less.
6.	Molecular sieves	0.24 gm per meter of net content of spacer used or applied quantity whichever is less.

Case No.	123 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	DECO MICA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00001262AM26
RA File Number	08AX04001801 AM24
Licence No and Date	0811010419/04/01/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export item:DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER PAPER THICKNESS 12.00MM.of17.4kg+/-2.5%

Qty.; 1 Sq meter x 10.00 mm thickness of 14.5Kg+-2.5%

Import Items:

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Location: DGFT(HQ)

S. No	Item description	Qty. recommended
1	PVC FILM 60 GSM	Deleted
2	Kraft paper	9.15 Â kg
3	Base Paper	0.214 kg
4	Barrier Paper	0.172 Kg
5	Tissue Paper (18 gsm - 38 gsm)	0.027 kg
6	Phenol	3.344 kg
7	Malamine	0.362 kg
8	Methanol	3.85 Kg
9	B.O.P.P. Film	0.010 kg

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5%.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper, to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

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3. The Quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper Melamine and BOPP film will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	124 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved

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Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Party Name	KAWAKEN STERLING SURFACTANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005063AM26
RA File Number	03AX04004365 AM24
Licence No and Date	0311029947/06/01/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	**Qty**	S.No	**Import item**	**Qty. Recommended**
STEROCARE CAPB (Coco Amido Propyl Betain)	1 kg.	1	Fatty Acid	0.170 kg.
		2	Di Methyl Amino Propyl Amine (DMAPA)	0.072 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	125 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00004425AM26
RA File Number	03AX04004526 AM24
Licence No and Date	0311030559/30/01/2024

Norms Committee Decision:

The committee considered the case as per agenda and based on recommendation of technical authority the committee decided to re-fix the norms as under:

Export Item	**Quantity**	**Import item**	**Quantity**
Sodium Metaperiodate	1 Kg	IODINE (85% Pure)	0.9817 Kg
Periodic Acid Solution 50%	1 Kg	IODINE (85% Pure)	0.243 Kg

Note: - The concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

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Location: DGFT(HQ)

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Case No.	126 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00004999AM26
RA File Number	05AX04003693 AM24
Licence No and Date	0511024014/16/02/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	**Qty**	S.No	**Import item**	**Qty. Recommended**
SELF ADHESIVE LABEL PAPER(150-165 GSM) 616 MTS	3920000 Sq. Mtr.	1	GLASSINE PAPER(50-60 GMS)	1.04 Sq. Mtr./Sq. Mtr. of Export
		2	ONE SIDE COATED PAPER(70-80 GSM)	1.04 Sq. Mtr./Sq. Mtr. of Export
		3	HOT MELT ADHESIVE	89.376 MT

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	127 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	FAIRCHEM ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00006063AM26
RA File Number	08AX04002018 AM24
Licence No and Date	0811010802/19/02/2024

Norms Committee Decision:

The committee considered the case as per the agenda based on recommendation of technical authority, supporting documents, the committee decided to fix the ad-hoc norms as under:

Export item	**Qty**	**Import item**	**Qty recommended**
LINOLEIC ACID	1 kg.	ACID OIL (GENERATED DURING VEGETABLE OIL (SUNFLOWER / SOYA) REFINING PROCESS)	1.126 Kg.

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Note: -No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned ad-hoc norms.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	128 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00002320AM26
RA File Number	03AX04005368 AM24
Licence No and Date	0311031469/23/02/2024

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Apr/202526/2 dated 07.05.2025. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case for enhancement in approved norms and decided to maintain status quo of earlier decision.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	129 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	VISHNU CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005059AM26
RA File Number	09AX04001045 AM24
Licence No and Date	0911006821/23/02/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation, the committee decided to defer the case for further examination.

The case stands deferred.

Case No.	130 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00000450AM26
RA File Number	08AX04002156 AM24
Licence No and Date	0811010901/28/02/2024

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to re-fix the norms as under:

Export Item	Qty	Import item	Qty. Recommended
Glyphosate 41% SL (Density 1.16G/ml)	1 Ltr	Glyphosate IPA 41% AS (Density 1.16G/ml)	1.00 Ltr.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	131 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00002323AM26
RA File Number	03AX04005657 AM24
Licence No and Date	0311032023/12/03/2024

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Apr/202526/2 dated 07.05.2025. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case for enhancement in approved norms and decided to maintain status quo of earlier decision.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	132 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	SUMITOMO CHEMICAL INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00003354AM26
RA File Number	03AX04005752 AM24
Licence No and Date	0311032231/15/03/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.

The case stands deferred.

Case No.	133 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	MLJ INDUSTRIES LIMITED

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005000AM26
RA File Number	05AX04004014 AM24
Licence No and Date	0511024593/19/03/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	**Qty**	S.No	**Import item**	**Qty. Recommended**
SELF ADHESIVE LABEL PAPER(150-165 GSM) 616 MTS	3920000 Sq. Mtr.	1	GLASSINE PAPER(50-60 GMS)	1.04 Sq. Mtr./Sq. Mtr. of Export
		2	ONE SIDE COATED PAPER(70-80 GSM)	1.04 Sq. Mtr./Sq. Mtr. of Export
		3	HOT MELT ADHESIVE	89.376 MT

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	134 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	JINDAL SMI COATED PRODUCTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00003830AM26
RA File Number	03AX04005669 AM24
Licence No and Date	0311032443/22/03/2024

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Oct/202526/12 dated 11.11.2025. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case for enhancement in approved norms and decided to maintain status quo of earlier decision.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	135 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	FEROLITE JOINTINGS LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00006263AM26
RA File Number	05AX04004059 AM24

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Licence No and Date	0511024698/26/03/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.

The case stands deferred.

Case No.	136 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	REX-TONE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005699AM26
RA File Number	03AX04005926 AM24
Licence No and Date	0311032648/30/03/2024

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm had submitted a review application without providing the amended copy of the Advance Authorization, wherein the export item quantities, separately specified for each colour of inks along with the corresponding import items, were not furnished. The matter was deliberated upon during the meeting and examined in consultation with the technical authority. Based on the recommendations received, the Committee observed that, in the absence of the requisite information, norms could not be fixed and therefore decided to reject the case.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	137 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	ASHAPURA INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00003353AM26
RA File Number	03AX04005918 AM24
Licence No and Date	0311032654/31/03/2024

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Jul/202526/6 dated 016.07.2025. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case for enhancement in approved norms and decided to maintain status quo of earlier decision.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	138 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	ASTEC LIFESCIENCES LIMITED

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005182AM26
RA File Number	03AX04000034 AM25
Licence No and Date	0311032891/08/04/2024

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Aug/202526/9 dated 04.09.2025. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case for enhancement in approved norms and decided to maintain status quo of earlier decision.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	139 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005115AM26
RA File Number	05AX04000090 AM25
Licence No and Date	0511024938/09/04/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, cue from Approved Norms of Advance Authorization No-0511032147 dated 25.04.2025 and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item Name: Modified Lignite

Qty.: 680400Kg

Import Items.

S. No	***Item description***	***Qty. recommended per 1000 kg***
1	Humic Powder	900 kg
2	Dehydrogenated Tallow Dimethyl Ammonium Chloride	258.93 Kg
3	Tall Oil FattyAcid (FreeFattyAcidMin95%)	10.0 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	140 / NC/4/MEET/Mar/202526/19

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Location: DGFT(HQ)
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Case Status	Case Approved
Party Name	FAIRCHEM ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00006064AM26
RA File Number	08AX04000049 AM25
Licence No and Date	0811011300/16/04/2024

Norms Committee Decision:

The committee considered the case as per the agenda based on recommendation of technical authority, supporting documents, the committee decided to fix the ad-hoc norms as under:

Export item	**Qty**	**Import item**	**Qty recommended**
LINOLEIC ACID	1 kg.	ACID OIL (GENERATED DURING VEGETABLE OIL (SUNFLOWER / SOYA) REFINING PROCESS)	1.126 Kg.

Note: -No Advance Authorization should be issued on repeat basis based on the fixation of above-mentioned ad-hoc norms.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	141 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005001AM26
RA File Number	05AX04000215 AM25
Licence No and Date	0511025136/23/04/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	**Qty**	S.No	**Import item**	**Qty. Recommended**
SELF ADHESIVE LABEL PAPER(150-165 GSM) 616 MTS	3920000 Sq. Mtr.	1	GLASSINE PAPER(50-60 GMS)	1.04 Sq. Mtr./Sq. Mtr. of Export
		2	ONE SIDE COATED PAPER(70-80 GSM)	1.04 Sq. Mtr./Sq. Mtr. of Export
		3	HOT MELT ADHESIVE	89.376 MT

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RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	142 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	MARUTI MICA
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005066AM26
RA File Number	24AX04000045 AM25
Licence No and Date	2411003507/03/05/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, cue from SION H-68, the committee decided to fix the norms as follows:

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES 0.8 MM TO 30 MM THICKNESS 2800 MM LENGTH 1300 MM WIDTH (AS PER ADVANCE AUTHORISATION)	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	**Item Description**	**Quantity Recommended**
1.	Kraft Paper	9.15 KG OR APPLIED QUANTITY WHICHEVER IS LESS
2.	BASE PAPER	0.214 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3.	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4.	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5.	FORMALDEHYDE 37 % +/- 2 %	7.132 Kg

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 0.8 MM TO 30 MM thickness.

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Location: DGFT(HQ)

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2. In case of variation in thickness/weight, the quantity of import items viz. Phenol, urea formaldehyde Resin and Kraft Paper to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	143 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	VISHNU BARIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005060AM26
RA File Number	09AX04000066 AM25
Licence No and Date	0911007184/06/05/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.

The case stands deferred.

Case No.	144 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005002AM26
RA File Number	05AX04000386 AM25
Licence No and Date	0511025406/09/05/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	**Qty**	S.No	**Import item**	**Qty. Recommended**

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Deputy Director)
Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

SELF ADHESIVE LABEL PAPER(150-165 GSM) 616 MTS	3920000 Sq. Mtr.	1	GLASSINE PAPER(50-60 GMS)	1.04 Sq. Mtr./Sq. Mtr. of Export
		2	ONE SIDE COATED PAPER(70-80 GSM)	1.04 Sq. Mtr./Sq. Mtr. of Export
		3	HOT MELT ADHESIVE	89.376 MT

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	145 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005114AM26
RA File Number	05AX04000568 AM25
Licence No and Date	0511025707/27/05/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, cue from Approved Norms of Advance Authorization No-0511032147 dated 25.04.2025 and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item Name: Modified Lignite

Qty.: 793800Kg

Import Items.

S. No	***Item description***	***Qty. recommended per 1000 kg***
1	Humic Powder	900 kg
2	Dehydrogenated Tallow Dimethyl Ammonium Chloride	258.93 Kg
3	Tall Oil FattyAcid (FreeFattyAcidMin95%)	10.0 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	146 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026

Signature Not Verified
Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)
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HQ File Number	HQRNORM REVIW00005849AM26
RA File Number	04AX04000152 AM25
Licence No and Date	0411007484/27/05/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents:

- To indicate indigenous items in 4 E table with complete details.

The case stands deferred

Case No.	147 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00006143AM26
RA File Number	04AX04000151 AM25
Licence No and Date	0411007483/27/05/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item: Carbon_Plank_83x5_Fiberline_Shortcoil

Qty.; 21524.00 meter (Weight- **13904.50 Kgs)**

Import Items:

S. No.	**Import description**	**Technical Specification**	**Qty. Allowed**
1	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	10411.00 Kg
2	Glass Mock NDX	40 HC S.T.C.GlassMock(Measurement:Â CBM) Glass Mock used to absorb the excess Resin to Safeguard the Carbon Plank edges.	108.0 Kg
3	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	368.0 Kg

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Location: DGFT(HQ)
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4	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001) (Resin Mix)	3375.00
5	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	19.00 Kg
6	TMCH-50-AL (ORGANIC PEROXIDE TYPE E,LIQUID)	Curing Agent	45.00 kg
7	BC-530 INHIBITOR	Inhibiting Agent	4.00 Kg
8	Peroxan PK 295 P	Cross linking agent	15.00 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	148 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	GEM AROMATICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00003660AM26
RA File Number	03AX04000608 AM25
Licence No and Date	0311034196/28/05/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation, cue from earlier approved norms of Advance Authorization No- 0310752497 dated 07.10.2013, NC Meeting No- 46/83/ALC/2013 dated 12.02.2014 and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	**Qty**	**Import item**	**Qty. Recommended**
SPEARMINT OIL (NET CONTENT OF IMPORT 12283 kg.)	34920 kg	L CARVONE	12283 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	149 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	VISION GEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005925AM26
RA File Number	13AX04000063 AM25
Licence No and	1311003047/31/05/2024

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Deputy Director)
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Location: DGFT(HQ)
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Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	**Qty**	**Import item**	**Qty. Recommended**
BRASS JEWELLERY STUDDED WITH QUARTZ DOUBLET MOPCONTENT OF QUARTZ ROUGH 28000 GRAMS AND MOP 7000 GRAMS	35000 GMS	Mother-of-pearl (MOP)	Net to Net
92.5% SILVER JEWELLERY STUDDED WITH QUARTZ DOUBLET MOPCONTENT OF QUARTZ ROUGH 12000 GRAMS AND MOP 3000 GRAMS	15000 GMS	Mother-of-pearl (MOP)	Net to Net
10 KT GOLD JEWELLERY STUDDED WITH QUARTZ DOUBLET MOPCONTENT OF QUARTZ ROUGH 2400 GRAMS AND MOP 600 GRAMS	3000 GMS	Mother-of-pearl (MOP)	Net to Net

Note: - All the import qty. are allowed on "**Net to Net**" basis with accountability

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	150 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	GEM AROMATICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00003661AM26
RA File Number	03AX04000278 AM25
Licence No and Date	0311034469/09/06/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for personal hearing in upcoming meeting.

The case stands deferred.

Case No.	151 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	SP INTERNATIONAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005023AM26
RA File Number	03AX04001232 AM25
Licence No and Date	0311034667/15/06/2024

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Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.

The case stands deferred

Case No.	152 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005848AM26
RA File Number	04AX04000229 AM25
Licence No and Date	0411007610/21/06/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents:

- To indicate indigenous items in 4 E table with complete details.

The case stands deferred.

Case No.	153 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005267AM26
RA File Number	05AX04000936 AM25
Licence No and Date	0511026266/24/06/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item Name: Organic Surface-Active Agents-Super

Qty.; 114918 Kg

Import Items.

S. No	***Item description***	***Qty. recommended per kg***
1	Tall Oil Fatty Acid	0.495 kg

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

2	Veg Base Fatty Acid	0.198 Kg
3	Ethylene amines Product mixture/Higher Polyethylene Polyamines	0.0297 Kg
4.	Diethylene triamine	0.0297 Kg
5.	Maleic Anhydrous	0.0569 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	154 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	ASHAPURA INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00004398AM26
RA File Number	03AX04001536 AM25
Licence No and Date	0311035072/01/07/2024

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Aug/202526/8 dated 21.08.2025. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case for enhancement in approved norms and decided to maintain status quo of earlier decision.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	155 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	HIKAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00001885AM26
RA File Number	NA
Licence No and Date	0311035536/16/07/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents:

- Complete and balance chemical reaction with mol. Weight and % yield on molar basis.
- Requirement and recovery of solvents.

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Name: MANOJ KUMAR MEENA(
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Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)
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The case stands deferred.

Case No.	156 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	INTERNATIONAL FLAVOURS & FRAGRANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00002997AM26
RA File Number	04AX04000325 AM25
Licence No and Date	0411007837/23/07/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to ask the firm to appear for personal hearing along with documentary evidence certified by Food Safety and Standards Authority of India(FSSAI) to substantiate that the export item is not a perfumery compound product.

The case stands deferred.

Case No.	157 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	MESO CARBON INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00003621AM26
RA File Number	08AX04000642 AM25
Licence No and Date	0811012191/23/07/2024

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Jul/202526/6 dated 16.07.2025. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case for enhancement in approved norms and decided to maintain status quo of earlier decision.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	158 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	WACKER METROARK CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00002276AM25
RA File Number	02AX04000273 AM25
Licence No and Date	0211007008/02/08/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the

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Deputy Director)
Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

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committee decided to fix the norms as under:

Export Item	**Qty**	S.No	**Import item**	**Qty. Recommended**
WETSOFT(R) 2012 Polysiloxane with functional groups (soild content 17-18%)	500000 Kg	1	Iso Tridecanol Ethoxylated /Iso Tridecyl Alcohol(Lutensol TO 108/TO 5/TO 6/TO 3/TO 12 Marlipal O 13-109/O 13-50/O13-30/ O 13-60 Imbentin- T 100 90%/ T - 050/ T- 030)	5000 Kg
		2	Silicone Softener DS-900 (DIMETHYLSILOXANE, ETHOXYLATED)	88208 Kg
WETSOFT(R) 701Polydimethylsiloxane with functional groups (soild content 18-21%)	250000 Kg	3	Iso Tridecanol Ethoxylated /Iso Tridecyl Alcohol(Lutensol TO 108/TO 5/TO 6/TO 3/TO 12Marlipal O 13-109/O 13-50/O13-30/ O 13-60 Imbentin- T 100 90%/ T - 050/ T- 030)	3750 Kg
		4	HMA-20Z(POLYETHYLENEGLYCOL MONO ALLYL ETHER)	9475 Kg
		5	Fluid 1085 / Intermediate Polymer 1085/ Silicone Intermediate 4000 /Wacker H-Polymer 55 LV / Silicone Intermediate1000/ HYDROGEN SILICONE OIL RH-H518 (Polydimethylsiloxane with hydrogen groups)	4200 Kg
		6	Octamethylcyclotetrasiloxane (D4)/ MethylSiloxanes KF-994	18645 Kg
		7	WACKER (R) PNCL 2/100 PERCENT(Phosphorus Compound)	26.77 Kg
		8	WANNATE HDI (HEXAMETHYLENE DIISOCYANATE)	2010 Kg
		9	JEFFCAT(R) Z-130 (N-3-(DIMETHYLAMINO)PROPYL-N,N DIMETHYLPROPANE-1,3-DIAMINE)	1013 Kg
WACKER FINISH CT 952 EPolydimethylsiloxane with functional groups (soild content 25-28%)	200000 Kg	10	Lutensol (R) XP 50	3420 Kg
		11	Pluronic F 127 PRILL/Synperonic PE/F127 (Flake) (Poloxamer 407)	4900 Kg
		12	Lutensol (R) XL 140(Oxirane, 2-methyl-, polymer with oxirane, mono(2-propylheptyl) ether)	8560 Kg
		13	Wacker PDM Siloxane (Poly Dimethyl Siloxane)	35560 Kg
		14	Silane PC 1220/ Geniosil GF 95/ Silane USI D 1311/JH-A 602 Silane Coupling Agent/silane 192A(Amino Ethyl Amino Propyl Methyl Dimethoxy Silane)	1302 Kg

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		15	Wacker Intermediate C 191 / Hexamethyldisiloxane	5.002 Kg
WACKER FINISH CT 920 EPolydimethylsiloxane with aminoalkyl groups (soild content 18-22%)	70000 Kg	16	Iso Tridecanol Ethoxylated /Iso Tridecyl Alcohol(Lutensol TO 108/TO 5/TO 6/TO 3/TO 12Marlipal O 13-109/O 13-50/O13-30/ O 13-60 Imbentin- T 100 90%/ T - 050/ T- 030)	672 Kg
		17	Wacker PDM Siloxane (Poly Dimethyl Siloxane)	10507 Kg
		18	Silane PC 1220/ Geniosil GF 95/ Silane USI D 1311/JH-A 602 Silane Coupling Agent/silane 192A(Amino Ethyl Amino Propyl Methyl Dimethoxy Silane)	190.34 Kg
		19	Wacker Intermediate C 191 / Hexamethyldisiloxane	0.33 Kg
		20	5- Chloro -2- Methyl -4 Isothiazolin -3- one (Kathon CG/ Microcare ITO)	24.31 Kg
WACKER POWERSOFT(R) 430Polydimethylsiloxane with functional groups and auxiliary (soild content 56-60%)	80000 Kg	21	Wacker PDM Siloxane (Poly Dimethyl Siloxane)	29848 Kg
		22	GENIOSIL(R) GF 91 Organosilane	84 Kg
		23	Silane PC 1220/ Geniosil GF 95/ Silane USI D 1311/JH-A 602 Silane Coupling Agent/silane 192A(Amino Ethyl Amino Propyl Methyl Dimethoxy Silane)	1213 Kg
		24	Wacker Intermediate C 191 / Hexamethyldisiloxane	4.0 Kg
		25	Iso Tridecanol Ethoxylated /Iso Tridecyl Alcohol(Lutensol TO 108/TO 5/TO 6/TO 3/TO 12 Marlipal O 13-109/O 13-50/O13-30/ O 13-60 Imbentin- T 100 90%/ T - 050/ T- 030)	15838 Kg
		26	Dehyquart A CACetrimonium chloride	1155 Kg
WACKER FINISH CT 348 EAmino functional silicone fluid (soild content 13-16%)	150000 Kg	27	Fluid 1085 / Intermediate Polymer 1085/ Silicone Intermediate 4000 /Wacker H-Polymer 55 LV / Silicone Intermediate1000/ HYDROGEN SILICONE OIL RH-H518 (Polydimethylsiloxane with hydrogen groups)	1845 Kg
		28	Octamethylcyclotetrasiloxane (D4)/ MethylSiloxanes KF-994	8873 Kg
		29	WACKER (R) PNCL 2/100 PERCENT(Phosphorus Compound)	13 Kg
		30	WANNATE HDI(HEXAMETHYLENE DIISOCYANATE)	954 Kg
		31	JEFFCAT(R) Z-130(N-3-(DIMETHYLAMINO)PROPYL-N,N	481 Kg

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			DIMETHYLPROPANE-1,3-DIAMINE)	
		32	HMA-20ZPOLYETHYLENEGLYCOL MONO ALLYL ETHER)	4500 Kg
METROARK 63 FINISHPolydimethylsiloxane with functional groups (emulsion in water) (soild content 18-22%)	300000 Kg	33	HMA-20Z(POLYETHYLENEGLYCOL MONO ALLYL ETHER)	15600 Kg
		34	Fluid 1085 / Intermediate Polymer 1085/ Silicone Intermediate 4000 /Wacker H-Polymer 55 LV / Silicone Intermediate1000/ HYDROGEN SILICONE OIL RH-H518 (Polydimethylsiloxane with hydrogen groups)	13269 Kg
		35	Octamethylcyclotetrasiloxane (D4)/ MethylSiloxanes KF-994	1302 Kg
		36	WACKER (R) PNCL 2/100 PERCENT(Phosphorus Compound)	5 Kg
		37	WANNATE HDI(HEXAMETHYLENE DIISOCYANATE)	3284 Kg
		38	JEFFCAT(R) Z-130(N-3-(DIMETHYLAMINO)PROPYL-N,N DIMETHYLPROPANE-1,3-DIAMINE)	1623 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	159 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00006144AM26
RA File Number	04AX04000399 AM25
Licence No and Date	0411007955/06/08/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to re-fix the norms as under:

Export Item: 1. Carbon_Plank_83x5_Fiberline_127.7m

Qty.; 32180.400 meter (Weight- **20788.54 Kgs)**

Import Items:

S. No.	**Import description**	**Technical Specification**	**Qty.**

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1	SF C T50-4.0/240-V110 321 (CARBON FIBER)	SF C T50-4.0/240-V110 321- Sigrafil Carbon Fiber (Dims : 4 x 40" HIGH CUBE)	15627.00Kg
2	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	161.0 Kg
3	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	550.0 Kg
4	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	5046.00kg
5	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	29.00 Kg
6	BC-530 INHIBITOR	Inhibiting Agent	6.00 kg

Export Item: 2. Carbon_Plank_83x5_Fiberline_252.0m

Qty.; 63504.000 meter (Weight- **41023.58 Kgs)**

Import Items:

S. No.	**Import description**	**Technical Specification**	**Qty.**
7	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	30717.00Kg
8	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	318.0 Kg
9	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	1086.0 Kg
10	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	9957.00kg

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11	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	51.00 Kg
12	BC-530 INHIBITOR	Inhibiting Agent	13.00 Kg

Export Item: 3. Carbon_Plank_83x5_Fiberline_254.9m

Qty.; 64234.800 meter (Weight- **41495.68 Kgs)**

Import Items:

S. No.	Import description	Technical Specification	Qty.
13	SF C T50-4.0/240-V110 321 (CARBON FIBER)	SF C T50-4.0/240-V110 321- Sigrafil Carbon Fiber (Dims : 4 x 40" HIGH CUBE)	31192 .00Kg
14	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	321.0 Kg
15	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	1098.0 Kg
16	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	10072.00kg
17	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	51.00 Kg
18	BC-530 INHIBITOR	Inhibiting Agent	13.00 Kg

Export Item: 4. Carbon_Plank_83x5_Fiberline_262.2m

Qty.; 66074.400 meter (Weight- **42684.06 Kgs)**

Import Items:

S. No.	Import description	Technical Specification	Qty.
19	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	31960.00Kg

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Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)
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20	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	330.0 Kg
21	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	1130.0 Kg
22	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	10360.00kg
23	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	53.00 Kg
24	BC-530 INHIBITOR	Inhibiting Agent	13.00 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	160 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	AJIT INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005824AM26
RA File Number	05AX04001423 AM25
Licence No and Date	0511027081/08/08/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to re-fix the norms as under:

Export Item	**Qty**	**Import item**	**Qty. Recommended**
ACRYLIC ADHESIVE A-118 (55%+-1%Solid Content)	381818Kg	Butyl Acrylate	210000Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	161 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	G P T PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00004199AM26
RA File Number	09AX04000312 AM25

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Name: MANOJ KUMAR MEENA(
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Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Licence No and Date	0911007723/09/08/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to re-fix the norms as under:

Export Item	Qty	Import item	Qty. Recommended
PANCREATIN ENTERIC COATED PELLETS 70%(Containing Lipase Enzyme 70 USP Units/Mg as per COA of export item)	1 Kg	PANCREATIN%(Containing Lipase Enzyme 85 USP Units/Mg as per COA of import item)	0.832 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	162 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	SHIV SHAKTI TIMBER INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005651AM26
RA File Number	09AX04000370 AM25
Licence No and Date	0911007741/14/08/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical

authority, the committee decided to fix the norms as under:

Export Item	Qty	Import item	Qty. Recommended
WOODEN PALLETS, CRATES, BOXES, RUNNERS, SKIDS	580 CBM	PINE PINUS SYLVESTRIS WOOD	609 CBM

Note: - the export item should be made from pine pinus sylvestris wood.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	163 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	KWALICHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005391AM26
RA File Number	03AX04002529 AM25
Licence No and	0311036637/26/08/2024

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Name: MANOJ KUMAR MEENA(
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Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Date	

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	**Qty**	**Import item**	**Qty. Recommended**
PIGMENT YELLOW 65	1 kg.	FAST BORDEAUX GP BASE(4- methoxy-2- Nitro Aniline)	0.410 kg
		ACETOACET O ANISIDIDE	0.536 kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	164 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	VISHNU CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00006206AM26
RA File Number	09AX04000433 AM25
Licence No and Date	0911007818/27/08/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation, the committee decided to defer the case for further examination.

The case stands deferred.

Case No.	165 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00002772AM25
RA File Number	04AX04000479 AM25
Licence No and Date	0411008109/30/08/2024

Norms Committee Decision:

The committee considered the case as per the agenda and based on the recommendations of the technical authority, thecommittee decided to approve ad hoc norms as under:

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Digitally Signed:
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Deputy Director)
Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

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Export Item: 1. Carbon_Plank_83x5_Fiberline_127.7m

Qty.; 32180.400 meter (Weight- **20788.54 Kgs)**

Import Items:

S. No.	Import description	Technical Specification	Qty.
1	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	15566.00Kg
2	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	161.0 Kg
3	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	550.0 Kg
4	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	5046.00kg
5	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	26.00 Kg
6	BC-530 INHIBITOR	Inhibiting Agent	6.00 Kg

Export Item: 2. Carbon_Plank_83x5_Fiberline_252.0m

Qty.; 63504.000 meter (Weight- **41023.58 Kgs)**

Import Items:

S. No.	Import description	Technical Specification	Qty.
7	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	30717.00Kg
8	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	318.0 Kg
9	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	1086.0 Kg

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10	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	9957.00kg
11	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	51.00 Kg
12	BC-530 INHIBITOR	Inhibiting Agent	13.00 Kg

Export Item: 3. Carbon_Plank_83x5_Fiberline_254.9m

Qty.; 64234.800 meter (Weight- **41495.68 Kgs)**

Import Items:

S. No.	Import description	Technical Specification	Qty.
13	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	31070 .00Kg
14	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	321.0 Kg
15	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	1098.0 Kg
16	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	10072.00kg
17	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	51.00 Kg
18	BC-530 INHIBITOR	Inhibiting Agent	13.00 Kg

Export Item: 4. Carbon_Plank_83x5_Fiberline_262.2m

Qty.; 66074.400 meter (Weight- **42684.06 Kgs)**

Import Items:

S. No.	Import description	Technical Specification	Qty.
19	ZOLTEK PX35: TOW 50K	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing	31960.00Kg

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	3000M 73 SIZING	Carbon Fibre reinforcement material and resin mix matrix)	
20	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	330.0 Kg
21	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	1130.0 Kg
22	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	10360.00kg
23	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	53.00 Kg
24	BC-530 INHIBITOR	Inhibiting Agent	13.00 Kg

Export Item: 5. Carbon_Plank_83x5_Fiberline_ short_coil

Qty.; 21112.000 meter (Weight- **13638.35 Kgs)**

Import Items:

S. No.	**Import description**	**Technical Specification**	**Qty.**
25	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	10212.00Kg
26	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	106.0 Kg
27	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	361.0 Kg
28	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	3310.00kg
29	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	17.00 Kg
30	BC-530 INHIBITOR	Inhibiting Agent	4.00 Kg

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RA may take necessary action subject to compliance with other usual conditions of HBP

Case No.	166 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00002845AM25
RA File Number	02AX04000351 AM25
Licence No and Date	0211007208/04/09/2024

Norms Committee Decision:

The committee considered the case as per the agenda and based on the recommendations of the technical authority, amended sheet dated 27.01.2026, issued by RA-Kolkata, the committee decided to approve ad hoc norms as under:

Export Item	**Qty**	**Import item**	**Qty. Recommended**
Accimel (Powder)/Accimel (Pallet)/Prepared Rubber Accelerators (Net content of importitem:- 0.40 kg)	1 kg.	PLASTICIZER PEPTIZER PENTA CHLORO THIO PHENOL PCTP	0.420 kg

RA may take necessary action subject to compliance with other usual conditions of HBP.

Case No.	167 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	VISHNU BARIUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005994AM26
RA File Number	09AX04000432 AM25
Licence No and Date	0911007884/06/09/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to rectify the norms as follows:

Export item: BARIUM CARBONATE POWDER

Qty. 9000 MT

Import item:

S. no	**Item description**	**Qty. recommended**

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Location: DGFT(HQ)

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1	BARYTESPOWDER	**1.35 Kg/Kg of export**
2	Empty Kraft Paper Bags (Capacity: 25 kgs packing Sack Type: Valved Sack)	Net to net with accountability clause
3	Wood cuts for Pallets (Pine wood pallets) 1000 mm X 1200 mm X 140 mm height size	As par packing policy with accountability clause

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	168 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00006147AM26
RA File Number	31AX04000202 AM25
Licence No and Date	3111003872/11/09/2024

Norms Committee Decision:

The committee considered the case as per the agenda and based on the recommendations of the technical authority, thecommittee decided to approve ad hoc norms as under:

Item Of Export	**Qty**	**Sl. No.**	**Item Of Import**	**Quantity Recommended**
U V STABLISER GRADE 770 /CLEAN LIGHT STAB 770(llis(Z,2,6,6-tetramcthyl-4-pipcritlvl) sebacate)	1 kg	1	ACETONE	1.22 KG
		2	Ammonia	**Not allowed**
		3	CAUSTIC FLAKES	0.11 KG
		4	METHANOL	0.060 KG
		5	HEPTANE	0.110 KG
		6	SEABACIC ACID	0.45 KG
		7	Hydrogen gas	**Not allowed**

RA may take necessary action subject to compliance with other usual conditions of HBP

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Location: DGFT(HQ)

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Case No.	169 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00006134AM26
RA File Number	04AX04000524 AM25
Licence No and Date	0411008228/16/09/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item: 1. Carbon_Plank_83x5_Fiberline_127.7m

Qty.; 32180.40 meter **(Weight- 20788.54 Kgs)**

Import Items:

S. No.	Import description	Technical Specification	Qty.
1	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	15,566.00Kg
2	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	161.00Kg
3	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	550.00Kg
4	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	5046.00kg
5	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	26.00Kg
6	BC-530 INHIBITOR	Inhibiting Agent	6.00kg

Export Item: 2. Carbon_Plank_83x5_Fiberline_252.0m

Qty.; 63504.00 meter (**Weight- 41023.58 Kgs)**

Import Items:

S.No.	Import description	Technical Specification	Qty.

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7	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	30717.00Kg
8	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM)Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	318.00 Kg
9	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	1086.00 Kg
10	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	9957.00kg
11	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	51.00 Kg
12	BC-530 INHIBITOR	Inhibiting Agent	13.00 Kg

Export Item: 3. Carbon_Plank_83x5_Fiberline_254.9m

Qty.; 64234.800 meter (Weight-**41495.68 Kgs)**

Import Items:

S. No.	Import description	Technical Specification	Qty.
13	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	31070.00kg
14	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	321.00Kg
15	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	1098.00Kg
16	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	10092.42kg
17	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	51.00Kg
18	BC-530 INHIBITOR	Inhibiting Agent	13.00 Kg

Signature Not Verified
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Export Item: 4. Carbon_Plank_83x5_Fiberline_262.2m

Qty.; 66074.400 meter **(Weight- 42684.06 Kgs)**

Import Items:

S. No.	Import description	Technical Specification	Qty.
19	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	31960.00 Kg
20	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM)Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	330.00 Kg
21	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	1130.00Kg
22	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	10360.00kg
23	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	53.00kg
24	BC-530 INHIBITOR	Inhibiting Agent	13.00Kg

Export Item: 5. Carbon_Plank_83x5_Fiberline_short_coil

Qty.; 10762.00 meter **(Weight- 6952.25 Kgs)**

Import Items:

S. No.	Import description	Technical Specification	Qty.
25	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	5206.00Kg
26	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	54.00Kg
27	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	184.0 Kg

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28	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	1687.00kg
29	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	9.00Kg
30	BC-530 INHIBITOR	Inhibiting Agent	2.00 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	170 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00006488AM25
RA File Number	08AX04001032 AM25
Licence No and Date	0811012743/26/09/2024

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Jan/202425/17 dated 31.01.2025. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case for enhancement in approved norms and decided to maintain status quo of earlier decision.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	171 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00003364AM25
RA File Number	04AX04000593 AM25
Licence No and Date	0411008310/30/09/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item: 1. Carbon_Plank_83x5_Fiberline_127.7m

Qty.; 20687.40 meter **(Weight- 13364.06 Kgs)**

Import Items:

Signature Not Verified

This document has been digitally signed by MANOJ KUMAR MEENA , Deputy Director,DGFT(HQ) on 22-Apr-2026.

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Deputy Director)
Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

S. No.	Import description	Technical Specification	Qty.
1	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	10006.00Kg
2	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM)Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	103.00Kg
3	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	354.00Kg
4	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	3244.00kg
5	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	17.00Kg
6	BC-530 INHIBITOR	Inhibiting Agent	4.00kg

Export Item: 2. Carbon_Plank_83x5_Fiberline_252.0m

Qty.; 40824.00 meter (**Weight- 26372.30 Kgs)**

Import Items:

S.No.	Import description	Technical Specification	Qty.
7	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	19747.00Kg
8	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	204.00 Kg
9	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	698.00 Kg
10	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	6401.00kg
11	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	33.00 Kg
12	BC-530 INHIBITOR	Inhibiting Agent	8.00 Kg

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Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

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Export Item: 3. Carbon_Plank_83x5_Fiberline_254.9m

Qty.; 41293.00 meter (Weight- **26675.79 Kgs)**

Import Items:

S. No.	Import description	Technical Specification	Qty.
13	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	19974.00Kg
14	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	206.00Kg
15	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	706.00Kg
16	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	6475.00kg
17	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	33.00Kg
18	BC-530 INHIBITOR	Inhibiting Agent	8.00 Kg

Export Item: 4. Carbon_Plank_83x5_Fiberline_262.2m

Qty.; 38543.40 meter **(Weight- 24899.04 Kgs)**

Import Items:

S. No.	Import description	Technical Specification	Qty.
19	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	18643.00 Kg
20	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	193.00 Kg
21	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	659.00 Kg

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Name: MANOJ KUMAR MEENA(
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Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

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22	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	6044.00kg
23	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	31.00 Kg
24	BC-530 INHIBITOR	Inhibiting Agent	8.00 Kg

Export Item: 5. Carbon_Plank_83x5_Fiberline_short_coil

Qty.; 10762.00 meter **(Weight- 6952.25 Kgs)**

Import Items:

S. No.	Import description	Technical Specification	Qty.
25	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	5206.00Kg
26	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM)Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	54.0 Kg
27	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	184.0 Kg
28	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	1687.00kg
29	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	9.00 Kg
30	BC-530 INHIBITOR	Inhibiting Agent	2.00 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	172 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00004420AM26
RA File Number	03AX04003126 AM25
Licence No and Date	0311037542/30/09/2024
Norms Committee Decision:	

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Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

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The committee considered the case as per the agenda and noted that the firm had submitted a review application for re-fixation of norms. After detailed deliberation and based on the recommendations of the technical authority, the Committee decided to re-fix the norms as under:

Export Item	**Quantity**	**Import item**	**Quantity**
PERIODIC ACID 50%	1 Kg	IODINE(85%)	0.243 Kg

Note: - The concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

The RA may take necessary action, subject to compliance with the usual conditions under the FTP and HBP.

Case No.	173 / NC/4/MEET/Mar/202526/19
Case Status	Case Rejected
Party Name	COLOUR INDIA
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005449AM26
RA File Number	52AX04000191 AM25
Licence No and Date	5211010094/01/10/2024

Norms Committee Decision:

The committee considered the case as per the agenda and observed that the firm has submitted a review application for enhancement in approved norms vide NC Meeting No-. NC/4/MEET/Mar/202526/3 dated 30.05.2025. The matter was discussed in the meeting and examined in consultation with the technical authority. Based on the recommendations received, the committee found no merit in the case for enhancement in approved norms and decided to maintain status quo of earlier decision.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	174 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	FG GLASS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00003428AM25
RA File Number	03AX04003235 AM25
Licence No and Date	0311037590/03/10/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item Name:Multi walled Insulated glass (Multi Layered Safety Glass Insulated)

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Composition:
(6 mm low iron Heat strengthen glass + 2.28 mm sentry SGR 6000 + 6 mm low iron Heat strengthen glass +2.28 mm sentry SGR 6000 + 6 mm Reflective float glass Toughened + 12 mm aluminium Spacer 6 mm low iron Heat strengthen glass + 2.28 mm sentry SGR 6000 + 6 mm low iron Heat strengthen glass +2.28 mm sentry SGR 6000 + 6 mm low iron Heat strengthen glass +2.28 mm sentry SGR 6000 + 0.76 mm PVB + Spall shield)

Qty.: 300 Sq. mt

Import item;

Sl. No.	**Item Description**	**Quantity Recommended**
1.	6 mm LOW IRON 70052110 FLOAT GLASS	1.06 sq. mt / sq. mt content in export product
2.	2.28 MM SENTRYG LAS SGR 6000 FILM (0.76 MMX3 LAYERS)	1.20 sq. mt / sq. mt content in export product
3.	6 mm LOW IRON 70052110 FLOAT GLASS	1.06 sq. mt / sq. mt content in export product
4.	2.28 MM SENTRYG LAS SGR 6000 FILM (0.76 MMX3 LAYERS)	1.20 sq. mt / sq. mt content in export product
5.	6MM REFLECTIVE VE FLOAT GLASS	1.06 sq. mt / sq. mt content in export product
6.	Aluminium spacer /Warm Edge of thickness Range 6mm to 25mm	1.02 meter / meter content in export product
7.	6 mm LOW IRON FLOAT GLASS	7.92 gm per meter of net content of spacer per MM used or applied quantity whichever is less.
8.	2.28 MM SENTRYG LAS SGR 6000 FILM (0.76 MMX3 LAYERS	1.20 sq. mt / sq. mt content in export product
9.	6 mm LOW IRON FLOAT GLASS	0.24 gm per meter of net content of spacer used or applied quantity whichever is less.
10.	2.28 MM SENTRYG LAS SGR 6000 FILM (0.76 MMX3 LAYERS	1.20 sq. mt / sq. mt content in export product
11.	6 mm LOW IRON FLOAT GLASS	1.06 sq. mt / sq. mt content in export product

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12.	0.76MM PVB	1.02 Sq. Meter/ sq. mt content in export product
13.	SPALL SHIELD (Relevant Thickness)	1.02 Sq. Meter/ sq. mt content in export product

Note: These norms are applicable only for regularization purpose, and no further authorization shall be issued on a repeat basis of above norms.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	175 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005113AM26
RA File Number	05AX04002188 AM25
Licence No and Date	0511028199/08/10/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.

The case stands deferred.

Case No.	176 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00003704AM25
RA File Number	04AX04000675 AM25
Licence No and Date	0411008411/17/10/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to re-fix the norms as under:

Export Item: 1. Carbon_Plank_83x5_Fiberline_127.7m

Qty.; 11493 meter **(Weight- 7424.48 Kgs)**

Import Items:

S. No.	Import description	Technical Specification	Qty.

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

1	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	5559.00Kg
2	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	57.00Kg
3	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	196.00Kg
4	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	1802.00kg
5	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	9.00Kg
6	BC-530 INHIBITOR	Inhibiting Agent	2.00kg

Export Item: 2. Carbon_Plank_83x5_Fiberline_252.0m

Qty.; 22680.000 meter (**Weight- 14651.28 Kgs)**

Import Items:

S. No.	**Import description**	**Technical Specification**	**Qty.**
7	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	10970.00Kg
8	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	113.00Kg
9	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	387.00Kg
10	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	3556.00kg
11	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	18.00Kg
12	BC-530 INHIBITOR	Inhibiting Agent	4.00Kg

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Digitally Signed:
Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 22-Apr-2026 08:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

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Export Item: 3. Carbon_Plank_83x5_Fiberline_254.9m

Qty.; 22941.000 meter (Weight-**14819.89 Kgs)**

Import Items:

S. No.	Import description	Technical Specification	Qty.
13	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	11096.00Kg
14	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	114.00 Kg
15	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	392.00Kg
16	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	3597.00kg
17	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	18.00Kg
18	BC-530 INHIBITOR	Inhibiting Agent	4.00 Kg

Export Item: 4. Carbon_Plank_83x5_Fiberline_262.2m

Qty.; 27531.000 meter **(Weight- 17785.03 Kgs)**

Import Items:

S. No.	Import description	Technical Specification	Qty.
19	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	13316.00 Kg
20	Glass Mock NDX	40 HC S.T.C.Glass Mock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	137.00 Kg
21	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	470.00Kg

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Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 22-Apr-2026 09:35:07
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Location: DGFT(HQ)

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22	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	4316.00kg
23	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	22.00kg
24	BC-530 INHIBITOR	Inhibiting Agent	5.00 Kg

RA may take necessary action, subject to compliance with other usual conditions of the HBP

Case No.	177 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00003881AM25
RA File Number	04AX04000708 AM25
Licence No and Date	0411008470/28/10/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to re-fix the norms as under:

Export Item: 1. Carbon_Plank_83x5_Fiberline_127.7m

Qty.; 32180.00 meter (**Weight- 20788.54 Kgs)**

A. Import Items:

S.No	**Import description**	**Technical Specification**	**Qty.**
1	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	15,566.00Kg
2	Glass Mock NDX	40 HC S.T.C.GlassMock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	161.00Kg
3	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	550.00Kg
4	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	5046.00kg

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Deputy Director)
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Location: DGFT(HQ)

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5	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	26.00Kg
6	BC-530 INHIBITOR	Inhibiting Agent	6.00kg

Export Item: 2. Carbon_Plank_83x5_Fiberline_252.0m

Qty.; 63504.00 meter (**Weight- 41023.58 Kgs)**

A. Import Items:

S. No.	**Import description**	**Technical Specification**	**Qty.**
7	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	30717.00Kg
8	Glass Mock NDX	40 HC S.T.C.GlassMock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	318.00 Kg
9	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	1086.00 Kg
10	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	9957.00kg
11	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	51.00 Kg
12	BC-530 INHIBITOR	Inhibiting Agent	13.00 Kg

Export Item: 3. Carbon_Plank_83x5_Fiberline_254.9m

Qty.; 64234.0 meter (Weight- **41495.68 Kgs)**

A. Import Items:

S. No.	**Import description**	**Technical Specification**	**Qty.**
13	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	31070.00kg
14	Glass Mock NDX	40 HC S.T.C.GlassMock(Measurement: CBM)	321.00Kg

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Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)
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		Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	
15	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	1098.00Kg
16	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	10072.0 kg
17	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	51.00Kg
18	BC-530 INHIBITOR	Inhibiting Agent	13.00 Kg

Export Item: 4. Carbon_Plank_83x5_Fiberline_262.2m

Qty.; 66074.00 meter **(Weight- 42684.06 Kgs)**

A. Import Items:

S. No.	**Import description**	**Technical Specification**	**Qty.**
19	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	31960.00 Kg
20	Glass Mock NDX	40 HC S.T.C.GlassMock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	330.00 Kg
21	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	1130.00Kg
22	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	10360.00kg
23	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	53.00kg
24	BC-530 INHIBITOR	Inhibiting Agent	13.00Kg

Export Item: 5. Carbon_Plank_83x5_Fiberline_short_coil

Qty.; 10762.00 meter **(Weight- 6952.25 Kgs)**

A. Import Items:

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Digitally Signed:
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Deputy Director)
Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

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S. No.	Import description	Technical Specification	Qty.
25	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	5206.00Kg
26	Glass Mock NDX	40 HC S.T.C.GlassMock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	54.00Kg
27	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	184.0 Kg
28	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	1687.00kg
29	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	9.00Kg
30	BC-530 INHIBITOR	Inhibiting Agent	2.00 Kg

RA may take necessary action, subject to compliance with other usual conditions of the HBP

Case No.	178 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	VISHNU CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00006207AM26
RA File Number	09AX04000615 AM25
Licence No and Date	0911008242/28/10/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation, the committee decided to defer the case for further examination.

The case stands deferred.

Case No.	179 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026

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This document has been digitally signed by MANOJ KUMAR MEENA , Deputy Director,DGFT(HQ) on 22-Apr-2026.

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Name: MANOJ KUMAR MEENA(
Deputy Director)
Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

HQ File Number	HQRNORM APPLY 00004040AM25
RA File Number	04AX04000749 AM25
Licence No and Date	0411008529/08/11/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item: 1. Carbon_Plank_83x5_Fiberline_127.7m

Qty.; 32180.00 meter (Weight- 20788.54 Kgs)

Import Items:

S. No.	Import description	Technical Specification	Qty.
1	SIGRAFIL(R) C T50-4.6/260	SF C T50-4.0/240-V110 321- SIGRAFIL CARBON FIBER (Dims : 4 x 40" HIGH CUBE)	15626.80Kg
2	Glass Mock NDX	40 HC S.T.C.GlassMock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	160.90Kg
3	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	550.28Kg
4	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	4901.07kg
5	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	27.03Kg
6	BC-530 INHIBITOR	Inhibiting Agent	6.44kg
7	Peroxan PK 295 P	Cross linking agent	20.27 kg

Export Item: 2. Carbon_Plank_83x5_Fiberline_252.0m

Qty.; 63504 meter (Weight- 41023.58 Kgs)

Import Items:

S. No.	Import description	Technical Specification	Qty.

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Location: DGFT(HQ)

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8	CARBON FIBER TOW	CF T50-4.0/240-V110 321- CARBON FIBER tow (Dims : 4 x 40 ")	30716.88Kg
9	Glass Mock NDX	40 HC S.T.C.GlassMock(Measurement: CBM)Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	317.52 Kg
10	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	1085.92 Kg
11	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	9979.02kg
12	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	57.15 Kg
13	BC-530 INHIBITOR	Inhibiting Agent	12.70 Kg
14	Peroxan PK 295 P	Cross linking agent	44.45 kg

Export Item: 3. Carbon_Plank_83x5_Fiberline_254.9m

Qty.; 64234 meter (Weight- 41495.68 Kgs)

A. Import Items:

S. No.	Import description	Technical Specification	Qty.
15	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	31070.37Kg
16	Glass Mock NDX	40 HC S.T.C.GlassMock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	321.17Kg
17	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	1098.42Kg
18	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	10093.86kg
19	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	57.18Kg

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Location: DGFT(HQ)

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20	BC-530 INHIBITOR	Inhibiting Agent	12.85 Kg
21	Peroxan PK 295 P	Cross linking agent	44.96 kg

Export Item: 4. Carbon_Plank_83x5_Fiberline_262.2m

Qty.; 66074.40 meter (Weight- 42684.06 Kgs)

A. Import Items:

S. No.	Import description	Technical Specification	Qty.
22	ZOLTEK PX35: TOW 50K 3000M 73 SIZING	(Dims : 115 x 115 x 110 cms / 15 pcs / 21,82 CBM) (Sizing Carbon Fibre reinforcement material and resin mix matrix)	31960.00 Kg
23	Glass Mock NDX	40 HC S.T.C.GlassMock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	330.37 Kg
24	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	1129.87Kg
25	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	10382.93kg
26	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	59.47kg
27	BC-530 INHIBITOR	Inhibiting Agent	13.21 Kg
28	Peroxan PK 295 P	Cross linking agent	46.25kg

Export Item: 5. Carbon_Plank_83x5_Fiberline_short_coil

Qty.; 10762 meter (Weight- 6952.25 Kgs)

A. Import Items:

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Date: 22-Apr-2026 09:35:07
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S. No.	Import description	Technical Specification	Qty.
29	SIGRAFIL(R) C T50-4.6/260	SF C T50-4.0/240-V110 321- SIGRAFIL CARBON FIBER (Dims : 4 x 40" HIGH CUBE	5226.03Kg
30	Glass Mock NDX	40 HC S.T.C.GlassMock(Measurement: CBM) Glass Mock used to absorb the excess Resin to Safe guard the Carbon Plank edges.	53.81Kg
31	PEEL PLY	Peel Ply PA6.6P/105G/M2/0.0815*500 M RD (dimension 113.111x111/2)Peel ply is material which supports product	184.0 Kg
32	Sirester VE 45-M-90	Sirester VE 45-M-90 /W (A1001)(Resin Mix)	1639.05kg
33	RELEASE AGENT TYPE - PAT-656/3	Mould Release Agent	9.04 Kg
34	BC-530 INHIBITOR	Inhibiting Agent	2.15 Kg
35	Peroxan PK 295 P	Cross linking agent	6.78 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	180 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	INTERNATIONAL FLAVOURS & FRAGRANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00004145AM25
RA File Number	04AX04000740 AM25
Licence No and Date	0411008566/14/11/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to ask the firm to appear for personal hearing along-with documentary evidence certified byFood Safety and Standards Authority of India(FSSAI) to substantiate that the export item is not a perfumery compound product.

The case stands deferred.

Case No.	181 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved

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Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005268AM26
RA File Number	05AX04002529 AM25
Licence No and Date	0511028944/14/11/2024

Norms Committee Decision:

authority, the committee decided to fix the norms as under:

Export Item Name: Cement Additive

Qty.; 136080 Kg

Import Items.

S. No	***Item description***	***Qty. recommended per kg of Export qty.***
1	Microsilica	0.880 kg
2	Sepiolite Clay	0.178 Kg
3	Diutan Gum	0.0223 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	182 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	K PATEL CHEMO-PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00004160AM25
RA File Number	03AX04003952 AM25
Licence No and Date	0311038725/15/11/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	**Qty**	**Import item**	**Qty. Recommended**
NeuSol Brown H3G Liquid/ NeuSol Brown HGN Liquid/ NeuSol Brown HGR Liquid (C.I. - BASIC BROWN 1)(% Dye content 23% Min.)	1 kg.	Meta Phenylene Diamine	0.2036 kg

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	183 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00004173AM25
RA File Number	04AX04000773 AM25
Licence No and Date	0411008571/18/11/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.

The case stands deferred

Case No.	184 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	VISION GEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00004255AM25
RA File Number	13AX04000270 AM25
Licence No and Date	1311003487/20/11/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	**Qty**	S. No	**Import item**	**Qty. Recommended**
10 KT GOLD JEWELLERYMETAL WT. 10K 5075 GM STUDDED WITH QUARTZ DOUBLET MOP 1300 GM (QUARTZ 975 GM AND MOP 325 GM)	6375 GMS	1	MOP ROUGH (PLATES)	Net to Net
14 KT GOLD JEWELLERY14 KT METAL CONTENT 450 GMS STUDDED WITH QUARTZ DOUBLET MOP 150 GMS (QUARTZ 113 GMS AND MOP 37 GMS)	600 GMS	3	MOP ROUGH (PLATES)	Net to Net
18 KT GOLD JEWELLERY18 KT METAL CONTENT 450 GMS STUDDED WITH QUARTZ DOUBLET MOP 150 GMS (QUARTZ 113 GMS AND MOP 37 GMS	600 GMS	5	MOP ROUGH (PLATES)	Net to Net

Note: - All the import qty. are allowed on "**Net to Net**" basis with accountability

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Location: DGFT(HQ)

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AURISTA (4.5 KT GOLD) JEWELLERYMETAL CONTENT 4.5 KT 2000 GMS STUDDED WITH QUARTZ DOUBLET MOP 500 GMS (QUARTZ 375 GMS AND MOP 125 GMS)	2500 GMS	7	MOP ROUGH (PLATES)	Net to Net
BASE METAL JEWELLERYMETAL CONTENT 3000 GMS STUDDED WITH QUARTZ DOUBLET MOP 750 GMS (QUARTZ 565 GMS AND MOP 185 GMS)	3750 GMS	8	MOP ROUGH (PLATES)	Net to Net
EXTREME SILVER (SILVER 58.5% JEWELLERY)METAL WT EXTREME SILVER 2000 GMS) STUDDED WITH QUARTZ DOUBLET MOP 500 GMS (QUARTZ MT 375 GMS AND MOP 125 GMS)	2500 GMS	9	MOP ROUGH (PLATES)	Net to Net
CUT AND POLISHED QUARTZ DOUBLET MO PQUARTZ 1500 GM AND MOP 500 GMS	2000 GMS	10	MOP ROUGH (PLATES)	Net to Net

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	185 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	K PATEL CHEMO-PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00004286AM25
RA File Number	03AX04003951 AM25
Licence No and Date	0311038929/22/11/2024

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	**Qty**	**Import item**	**Qty. Recommended**
NeuSol Brown 3G Liquid/ NeuSol Brown GN Liquid/ NeuSol Brown GR Liquid (C.I. - BASIC BROWN 1)(% Dye content 14% Min.)	1 kg.	Meta Phenylene Diamine	0.124 kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	186 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred

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Deputy Director)
Date: 22-Apr-2026 09:35:07
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Location: DGFT(HQ)

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Party Name	RHI MAGNESITA INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00004378AM25
RA File Number	05AX04002294 AM25
Licence No and Date	0511029254/27/11/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.

The case stands deferred.

Case No.	187 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	CHOKSI HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00004405AM25
RA File Number	13AX04000281 AM25
Licence No and Date	1311003501/28/11/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after examination, it was observed that accountability of base metal Cd is not clear. Therefore, the committee decided to ask the firm to furnish the firm has not furnished the Certificate of Analysis of export item.

The case stands deferred.

Case No.	188 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00004509AM25
RA File Number	04AX04000833 AM25
Licence No and Date	0411008648/03/12/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.

The case stands deferred.

Case No.	189 / NC/4/MEET/Mar/202526/19

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Name: MANOJ KUMAR MEENA(
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Date: 22-Apr-2026 09:35:07
Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Case Status	Case Deferred
Party Name	MAXTECH INDUSTRIES LLP
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00004845AM25
RA File Number	03AX04004681 AM25
Licence No and Date	0311039716/17/12/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.

The case stands deferred.

Case No.	190 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	BWF TEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00004867AM25
RA File Number	31AX04000329 AM25
Licence No and Date	3111004204/18/12/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.

The case stands deferred.

Case No.	191 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	MAXTECH INDUSTRIES LLP
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00004975AM25
RA File Number	03AX04004744 AM25
Licence No and Date	0311039826/23/12/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.

The case stands deferred.

Case No.	192 / NC/4/MEET/Mar/202526/19

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Case Status	Case Deferred
Party Name	PRIVI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00005044AM25
RA File Number	03AX04004866 AM25
Licence No and Date	0311039877/24/12/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.

The case stands deferred

Case No.	193 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	SUNSHIELD CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00005065AM25
RA File Number	03AX04004829 AM25
Licence No and Date	0311039908/26/12/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.

The case stands deferred

Case No.	194 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00005260AM25
RA File Number	04AX04000928 AM25
Licence No and Date	0411008809/31/12/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.

The case stands deferred.

Case No.	195 / NC/4/MEET/Mar/202526/19

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Case Status	Case Approved
Party Name	SHARP MINT LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00005426AM25
RA File Number	05AX04003401 AM25
Licence No and Date	0511030030/03/01/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms on repeat basis as under:

Export Item	**Qty**	**Import item**	**Qty. Recommended per Kg.**
Menthol (containing L-Menthol Min. 96%)	1 kg.	L Menthol	0.9760 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	196 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	SHARP MINT LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00005428AM25
RA File Number	05AX04003395 AM25
Licence No and Date	0511030032/03/01/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms on repeat basis as under:

Export Item	**Qty**	**Import item**	**Qty. Recommended per Kg.**
Cornmint Oil	1 kg.	L Menthol	0.957 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	197 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	MADRAS FLUORINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00005463AM25
RA File Number	04AX04000807 AM25

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Deputy Director)
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Licence No and Date	0411008839/06/01/2025

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.

The case stands deferred.

Case No.	198 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	SHARP MINT LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00005467AM25
RA File Number	05AX04003400 AM25
Licence No and Date	0511030103/06/01/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms on repeat basis as under:

Export Item	**Qty**	**Import item**	**Qty. Recommended per Kg.**
Mentha Arvensis Oil	1 kg.	L Carvone	0.957 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	199 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	MAXTECH INDUSTRIES LLP
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00005493AM25
RA File Number	03AX04005117 AM25
Licence No and Date	0311040238/07/01/2025

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.

The case stands deferred.

Case No.	200 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Party Name	HIKAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00001881AM26
RA File Number	NA
Licence No and Date	0311040264/08/01/2025

Norms Committee Decision:

The committee considered the case as per the agenda and after examination, it was observed that the firm has not furnished the requisite technical details as prescribed in Annexures to Appendix 4E. After detailed deliberations and in view of the recommendations of the Technical Authority, the Committee decided to ask the firm to furnish the following documents:

- Complete and balance chemical reaction with mol. Weight and % yield on molar basis.
- Requirement and recovery of solvents.

The case stands deferred.

Case No.	201 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	ANUPAM RASAYAN INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00005549AM25
RA File Number	52AX04000321 AM25
Licence No and Date	5211011517/09/01/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	**Qty**	**Import item**	**Qty. Recommended**
M391 (Pyroxasulfone Technical 98.20%)	1 kg.	M359-3-[[[5-(difluoromethoxy)-1-methyl-3-(trifluoromethyl)-1H-pyrazol-4-yl]methyl]thio]-4,5-dihydro-5,5-dimethyl-isoxazole (On 74%+-3 percent Basis)	1.188 kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	202 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00005601AM25

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RA File Number	04AX04000967 AM25
Licence No and Date	0411008868/10/01/2025

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.

The case stands deferred.

Case No.	203 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00005647AM25
RA File Number	31AX04000371 AM25
Licence No and Date	3111004315/14/01/2025

Norms Committee Decision:

The committee considered the case as per the agenda and based on the recommendations of the technical authority, thecommittee decided to approve ad hoc norms as under:

Item Of Export	**Qty**	**Sl. No.**	**Item Of Import**	**Quantity Recommended**
U V STABLISER GRADE 770 /CLEAN LIGHT STAB 770(llis(Z,2,6,6-tetramcthyl-4-pipcritlvl) sebacate)	1 kg	1	ACETONE	1.22 KG
		2	Ammonia	**Not allowed**
		3	CAUSTIC FLAKES	0.11 KG
		4	METHANOL	0.060 KG
		5	HEPTANE	0.110 KG
		6	SEABACIC ACID	0.45 KG
		7	Hydrogen gas	**Not allowed**

RA may take necessary action subject to compliance with other usual conditions of HBP.

Case No.	204 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved

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Party Name	ADVANCE CHEMICAL INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00005753AM25
RA File Number	05AX04003222 AM25
Licence No and Date	0511030434/21/01/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	**Qty**	**Sl. No.**	**Import item**	**Qty. Recommended per Kg.**
CHLORINATED PARAFFIN (CHLORINE CONTENT 51% - 55%)	203000 Kg.	1	ALPHA OLEFIN AND OR PARAFFIN AND OR NORMAL PARAFFIN (C9-C30	0.4851kg/per Kg of Export Item
		2	HEAT STABILIZER	0.010 Kg/ per Kg of Export Item

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	205 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00005786AM25
RA File Number	05AX04003727 AM25
Licence No and Date	0511030449/22/01/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation, the committee decided to defer the case for personal hearing in upcoming meeting.

The case stands deferred.

Case No.	206 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	AJIT INDUSTRIES WEST PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00005787AM25
RA File Number	05AX04003635 AM25
Licence No and	0511030472/22/01/2025

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Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	**Qty**	**Import item**	**Qty. Recommended**
Reinforced WAT Kraft Paper Tape(Width: 12mm to 200mm, Length: 10m to 1000m)	40425 kg.	Reinforced Water Activated Gummed Paper Tape (Width: 1000 mm to 1300 mm, Length: 1500m to 2200m)	40829.25 kg.
WAT Kraft Paper Tape(Width: 12mm to 200mm, Length: 10m to 1000m)	1920 kg.	Water Activated Gummed Paper Tape 1090mm*2000mm(Width: 1000 mm to 1300 mm, Length: 1500m to 2200m)	1939.2 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	207 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	NICHINO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00005914AM25
RA File Number	09AX04000982 AM25
Licence No and Date	0911008930/29/01/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to ask the firm to appear for personal hearing to explain the requested quantity along with production consumption data certified by Charted Accountant

The case stands deferred

Case No.	208 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00005968AM25
RA File Number	05AX04003445 AM25
Licence No and Date	0511030647/31/01/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the

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technical authority, the committee decided to fix the norms as under:

Export Item	Qty	Import item	Qty. Recommended
Propargite 720 EC W/V	1 kg.	PROPARGITE TECHNICAL 90% W/W MIN	0.5184 kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	209 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	KRISHNA ANTIOXIDANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00005987AM25
RA File Number	03AX04004907 AM25
Licence No and Date	0311040997/03/02/2025

Norms Committee Decision:

The committee considered the case as per agenda and based on the recommendations of the technical authority, the committee decided to fix the ad hoc norms as follows:

Export item	Qty.	Import item	Qty. Recommendation
HYDROGENATED CASTOR OIL (HCO) - 16 MOLE	100000 Kg.	ETHYLENE OXIDE	43400 kg
		COCOAMINE	15932 kg.
COCOAMINE 5 MOLE	34560 kg.	ETHYLENE OXIDE	18973 kg.
		COCOAMINE	10800 kg.
COCOAMINE 10 MOLE	36000 kg.	ETHYLENE OXIDE	25560 kg.

The concern RA may take necessary action, subject to compliance with other usual conditions of the HBP

Case No.	210 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	SANDHYA ORGANIC CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00006014AM25

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RA File Number	03AX04005574 AM25
Licence No and Date	0311041052/04/02/2025

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.

The case stands deferred.

Case No.	211 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	VISWAAT CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00006243AM26
RA File Number	03AX04005633 AM25
Licence No and Date	0311041029/04/02/2025

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to rectify the ad hoc norms as follows:

Export Item	**Quantity**	S.No	**Import item**	**Qty Recommended**
62/0,VICATEX 1399[POLYOXYETHYLENE [09] ISOTRIDECYL ALCOHOL ETHER, 90%] (Non-Volatile Matter Min 90 %)	200(MTS)	1	ISOTRIDECYL ALCOHOL	61.810 MTS
		2	ETHYLENE OXIDE	121.600 MTS
		3	CATALYST [POTASSIUM HYDROXIDE FLAKES]	0.200 M TS
		4	GLACIAL ACETIC ACID	0.200 MTS
62/0,VICORYL CS 18[PEG 18 CETYL STEARYL ETHER] (Non-Volatile Matter Min 99 %)	200(MTS)	5	CETYL STEARYL ALCOHOL	50.500 MTS
		6	ETHYLENE OXIDE	151.100 MTS
		7	POTASSIUM HYDROXIDE	0.200 MTS
		8	ACETIC ACID	0.200 MTS
62/0 ,VICASID SA 1000	200(MTS)	9	STEARIC ACID	11.510 MTS

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A[POLYOXYETHYLENE [100] STEARATE] (Non-Volatile Matter Min 99 %)		10	ETHYLENE OXIDE	190.040**MTS**
		11	CATALYST [POTASSIUM HYDROXIDE FLAKES]	0.200 MTS
		12	HYDROGEN PEROXIDE	0.040 MTS
		13	GLACIAL ACETIC ACID	0.200 MTS
62/0,VICASID SA 300 A[POLYOXYETHYLENE [30] STEARATE] (Non-Volatile Matter Min 90 %)	200(MTS)	14	STEARIC ACID	33.330 MTS
		15	ETHYLENE OXIDE	168.230 MTS
		16	CATALYST [POTASSIUM HYDROXIDE FLAKES]	0.200 MTS
		17	HYDROGEN PEROXIDE	0.040 MTS
		18	GLACIAL ACETIC ACID	0.200 MTS
62/0, VISCO RH 60[VISCO RH 60 [SSA REACH-S/90] [PEG 60 HYDROGENATED CASTOR OIL, 90%]] (Non-Volatile Matter Min 90 %)	200(MTS)	19	HYDROGENATED CASTOR OIL	47.870 MTS
		20	ETHYLENE OXIDE	135.540 MTS
		21	CATALYST [POTASSIUM HYDROXIDE FLAKES]	0.200 MTS
		22	GLACIAL ACETIC ACID	0.200 MTS
62/ 0 VISCO RH 40[VISCO RH 40 [SSA REACH - S/90] [PEG 40 HYDROGENATED CASTOR OIL, 90%]] (Non-Volatile Matter Min 90 %)	200(MTS)	23	HYDROGENATED CASTOR OIL	63.020 MTS
		24	ETHYLENE OXIDE	120.390 MTS
		25	CATALYST [POTASSIUM HYDROXIDE FLAKES]	0.200 MTS
		26	GLACIAL ACETIC ACID	0.200 MTS
62/0, VINOL RE	200(MTS)	27	NONYL PHENOL	106.050 MTS

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50[POLYETHYLENE GLYCOL [4.5] NONYL PHENOL] (Non-Volatile Matter Min 99 %)		28	ETHYLENE OXIDE	95.550 MTS
		29	CATALYST [POTASSIUM HYDROXIDE FLAKES]	0.200 MTS
		30	GLACIAL ACETIC ACID	0.200 MTS
62/0 VINOL REMF 130[POLYETHYLENE GLYCOL [13] NONYL PHENOL] (Non-Volatile Matter Min 99 %)	200(MTS)	31	NONYL PHENOL	55.950 MTS
		32	ETHYLENE OXIDE	145.640 MTS
		33	CATALYST [POTASSIUM HYDROXIDE FLAKES]	0.200 MTS
		34	GLACIAL ACETIC ACID	0.200 MTS
62/0, VINOL RE 400[POLYETHYLENE GLYCOL [04] NONYL PHENOL] (Non-Volatile Matter Min 99 %)	200(MTS)	35	NONYL PHENOL	112.110 MTS
		36	ETHYLENE OXIDE	89.490 MTS
		37	CATALYST [POTASSIUM HYDROXIDE FLAKES]	0.200 MTS
62/0,VINOL REMF 400 AD[POLYETHYLENE GLYCOL [40] NONYL PHENOL, 70%] (Non-Volatile Matter Min 70 %)	200(MTS)	38	NONYL PHENOL	16.160 MTS
		39	ETHYLENE OXIDE	126.250 MTS
		40	CATALYST [POTASSIUM HYDROXIDE FLAKES]	0.200 MTS
		41	GLACIAL ACETIC ACID	0.200 MTS
		42	GLACIAL ACETIC ACID	0.200 MTS

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	212 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026

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Reason: MANOJ.MEENA84@GOV.IN
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and Date	
HQ File Number	HQRNORM APPLY 00006023AM25
RA File Number	08AX04001895 AM25
Licence No and Date	0811014031/05/02/2025

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, cue from SION H-68, the committee decided to fix the norms as follows:

Export Item:1

Sl. No.	Item Description	Quantity (KG) for norms
1	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER (THICKNESS:10 MM) as per application	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	BASE PAPER ((50Gsm-120Gsm)	0.214 KG
2.	TISSUE PAPER (18Gsm-38Gsm)	0.027 KG
3.	PHENOL	3.344 KG
4.	MELAMINE	0.362 KG
5.	Protective film	deleted, as not given in SION

Export Item:2

Sl. No.	Item Description	Quantity (KG)
2	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER (THICKNESS 12 MM)-as per application	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

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Sl. No.	Item Description	Quantity Recommended
6	BASE PAPER(50Gsm-120Gsm)	0.214 KG
7	TISSUE PAPER (18Gsm-38Gsm)	0.027 KG
8	PHENOL	3.344 KG
9	MELAMINE	0.362 KG
10	Protective film	Deleted, as not given in SION

Note: 1. The above norms are based on 10 MM Thickness with Average Weight of 14.5 KG +/- 2.5%.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Tissue Paper and Melamine will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	213 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	NCR COLORS LLP
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00006024AM25
RA File Number	08AX04001901 AM25
Licence No and Date	0811014034/05/02/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	Qty	S.No	Import item	Qty. Recommended

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RONISOL BLACK (ACID BLACK 234) (Dye content 100%)	1 kg.	1	4 4 DIAMINO SULPHANILIDE (DASA)	0.264kg
		2	H ACID	0.326 kg
		3	ANILINE OIL	0.089 kg
		4	META PHENYLENE DIAMINE	0.104 kg
		5	SODIUM NITRITE	0.229 kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	214 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00006038AM25
RA File Number	06AX04000473 AM25
Licence No and Date	0611003360/05/02/2025

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.

The case stands deferred

Case No.	215 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	CAPRICOATING SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00006084AM25
RA File Number	03AX04005613 AM25
Licence No and Date	0311041175/10/02/2025

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.

The case stands deferred.

Case No.	216 / NC/4/MEET/Mar/202526/19

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Case Status	Case Deferred
Party Name	INTECH ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00006089AM25
RA File Number	05AX04003889 AM25
Licence No and Date	0511030761/10/02/2025

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.

The case stands deferred.

Case No.	217 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00006133AM25
RA File Number	08AX04001904 AM25
Licence No and Date	0811014070/11/02/2025

Norms Committee Decision:

The committee considered the case as per the agenda, and after examination, it was observed that the imported item “tallow diamine” has a range of molecular weights, which depends on the carbon chain (C-12 to C-18) present in the imported item.

Therefore, the committee decided to ask the firm to furnish the specification sheet from the foreign supplier, indicating the molecular weight and the Certificate of Analysis (COA).

The case stands deferred

Case No.	218 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	SHIVAM ADDITIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00006180AM25
RA File Number	05AX04003927 AM25
Licence No and Date	0511030865/12/02/2025

Norms Committee Decision:

The committee considered the case as per agenda and based on the recommendations of the technical authority, the committee decided to fix the ad hoc norms as follows:

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Export Item	Quantity	Import item	Quantity
Blowing Agent - Micro Foam(Blowing Agent - Micro Foam)(Containing 60% DNPT, 25% Azodicarbonamide and 15% Sodium Bicarbonate)	1 Kg	Hexamine	0.4458 Kg
		Sodium Nitrite	0.441 Kg
		Azodicarbonamide Crude (Purity Minimum 97 percent)	0.25 Kg
		Sodium Bicarbonate	0.15 Kg

The concern RA may take necessary action, subject to compliance with other usual conditions of the HBP

Case No.	219 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	ADIAMBE PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005640AM26
RA File Number	02AX04000729 AM25
Licence No and Date	0211008155/14/02/2025

Norms Committee Decision:

The committee considered the case as per the agenda and observed that, due to an inadvertent typographical error in the previously approved decision, the descriptions of the import and export items had been incorrectly recorded. After detailed deliberation and based on the recommendations of the technical authority, the committee decided to revise the ad hoc norms as follows:

Export Item	**Qty**	**Import item**	**Qty. Recommended**
Unprinted/Printed Glassine Paper in Rolls/Sheets(28 - 140 GSM, WIDTH UPTO 2300 GSM)	49 MT	Super Calendered Paper(28 - 140 GSM, Width up-to 2300MM)	50 MT

The concern RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	220 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005806AM26

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RA File Number	05AX04003926 AM25
Licence No and Date	0511030898/14/02/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item Name: Organic Surface-Active Agents-Super

Qty.;766120Kg

Import Items.

S. No	***Item description***	***Qty. recommended per kg***
1	Tall Oil Fatty Acid	0.495 kg
2	Veg Base Fatty Acid	0.198 Kg
3	Ethylene amines Product mixture/Higher Polyethylene Polyamines	0.0297 Kg
4.	Diethylene triamine	0.0297 Kg
5.	Maleic Anhydrous	0.0569 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	221 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	PRITAM INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00006277AM25
RA File Number	05AX04003995 AM25
Licence No and Date	0511030942/18/02/2025

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, the committee decided to defer the case for further examination and comments of technical authority.

The case stands deferred

Case No.	222 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved

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Reason: MANOJ.MEENA84@GOV.IN
Location: DGFT(HQ)

Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00005807AM26
RA File Number	05AX04003963 AM25
Licence No and Date	0511030954/18/02/2025

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation, cue from Approved Norms of Advance Authorization No-0511032147 dated 25.04.2025 and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item Name: Modified Lignite

Qty.: 793800Kg

Import Items.

S. No	***Item description***	***Qty. recommended per 1000 kg***
1	Humic Powder	900 kg
2	Dehydrogenated Tallow Dimethyl Ammonium Chloride	258.93 Kg
3	Tall Oil FattyAcid (FreeFattyAcidMin95%)	10.0 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	223 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	KONARK HERBALS AND HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00006302AM25
RA File Number	03AX04005914 AM25
Licence No and Date	0311041485/19/02/2025

Norms Committee Decision:

Committee -6 is the designated nodal committee for fixation of norms. After detailed deliberations and based on recommendations of the technical authority, the Committee decided to transfer the case to Norms Committee-6 for fixation of norms.

The case stands deferred.

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Location: DGFT(HQ)

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Case No.	224 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	CAPRICOATING SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00006322AM25
RA File Number	03AX04005962 AM25
Licence No and Date	0311041520/20/02/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	**Qty**	S.No	**Import item**	**Qty. Recommended**
SELF ADHESIVE PAPER 152 GSM PLUS MINUS 10 PERCENTSELF ADHESIVE PAPER 152 GSM PLUS MINUS 10 PERCENT	961538SQM	1	COATED PAPER IN JUMBO ROLLS 78+/-10% GSM	1.04 Sqm/Sqmt of export item
		2	GLASSINE PAPER 60+/-10% GSM	1.04 Sqm/Sqmt of export item
		3	ADHESIVE 55 PERCENT SOLID WATER BASED	0.0305 kg/sqmt of export item

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	225 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	G P T PHARMACEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM REVIW00006056AM26
RA File Number	09AX04001057 AM25
Licence No and Date	0911009092/24/02/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to re-fix the norms as under:

Export Item	**Qty**	**Import item**	**Qty. Recommended**
PANCREATIN ENTERIC COATED PELLETS 70% (Containing Lipase Enzyme 70 USP Units/Mg as per	1 Kg	PANCREATIN% (Containing Lipase Enzyme 85 USP Units/Mg as per COA	0.832 kg.

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COA of export item)		of import item)	

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	226 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	ARN NUTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00006425AM25
RA File Number	05AX04000932 AM25
Licence No and Date	0511031068/25/02/2025

Norms Committee Decision:

The Committee examined the case in as per the agenda and observed that the item relates to food item, for which Norms Committee -6 is the designated nodal committee for fixation of norms. After detailed deliberations and based on recommendations of the technical authority, the Committee decided to transfer the case to Norms Committee-6 for fixation of norms.

The case stands deferred.

Case No.	227 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00006438AM25
RA File Number	08AX04001915 AM25
Licence No and Date	0811014236/26/02/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

S. No	Item Description	Quantity (kg)
1.	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIERTHICKNESS: 6 MM AVERAGE WEIGHT FOR 1 SQM 8.7 +/- 2.5%	1 SQ. MTR X 10 MM THICKNESS of WT. 14.50 Kg+/- 2.5%

Import Item

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S. no	Item description	Qty. recommended
1	BASE PAPER50gsm -120gsm	0.214 Kg OR APPLIED QUANTITY WHICHEVER IS LESS
2	TISSUE PAPER18gsm-38gsm	0.027 KG OR APPLIED QUANTITY WHICHEVER IS LESS
3	PHENOL	3.344 KG OR APPLIED QUANTITY WHICHEVER IS LESS
4	MELAMINE	0.362 KG OR APPLIED QUANTITY WHICHEVER IS LESS
5	PLEXIGLASS FILM	Deleted, as not given in SION

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP

Case No.	228 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	SHARP MINT LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00006482AM25
RA File Number	05AX04003867 AM25
Licence No and Date	0511031152/28/02/2025

Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms on repeat basis as under:

Export Item	Qty	Import item	Qty. Recommended
Spearmint Oil 95%	1 kg.	L Carvone	0.957 kg.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	229 / NC/4/MEET/Mar/202526/19
Case Status	Case Approved
Party Name	ADVANCE CHEMICAL INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00006499AM25
RA File Number	05AX04004081 AM25
Licence No and Date	0511031164/03/03/2025

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Norms Committee Decision:

The committee considered the case as per the agenda and, after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as under:

Export Item	**Qty**	**Sl. No**.	**Import item**	**Qty. Recommended per Kg.**
CHLORINATED PARAFFIN (CHLORINE CONTENT 51% - 55%)	203000 Kg.	1	ALPHA OLEFIN AND OR PARAFFIN AND OR NORMAL PARAFFIN (C9-C30	0.4851kg/per Kg of Export Item
		2	HEAT STABILIZER	0.010 Kg/ per Kg of Export Item

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	230 / NC/4/MEET/Mar/202526/19
Case Status	Case Deferred
Party Name	INDIA GELATINE AND CHEMICALS LTD
Meeting Number and Date	NC/ 4/ MEET/ Mar/ 202526/ 19 and 18/03/2026
HQ File Number	HQRNORM APPLY 00006547AM25
RA File Number	03AX04006014 AM25
Licence No and Date	0311041829/04/03/2025

Norms Committee Decision:

The committee considered the case as per the agenda andnoted that the firm appeared for personal hearing with all supporting documents to explain their case. After hearing them in detail and deliberating on the matter, the committee decided to ask the firm to furnish the following:

- Supporting documents related to the manufacturing process.
- Invoices reflecting the sale price for the last three calendar years.
- The complete calculation starting from Gel Bone to Gelatine.

The case stands deferred

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